

# नीट छात्रा की मौत का मामला पहुंचा राष्ट्रीय मानवाधिकार आयोग

## मामले में उच्च स्तरीय जांच की मांग

मुजफ्फरपुर। पटना में नीट की तैयारी कर रही एक छात्रा की संवैधानिक मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग तक पहुंच गया है। इस गंभीर मामले को लेकर मानवाधिकार मामलों के जानकार अधिवक्ता एस. के. झा ने दोनों आयोगों में अलग-अलग याचिकाएं दायर की हैं और उच्चस्तरीय निष्पक्ष जांच की मांग की है। मृत छात्रा बिहार के जहानाबाद जिले की रहने वाली थी और पटना के कंकड़बाबा स्थित शम्भू गर्ल्स हॉस्टल में रहकर नीट की तैयारी कर रही थी। छात्रा की मौत के बाद प्रारंभिक पुलिस जांच में मामले को आत्महत्या बताया गया था, लेकिन पोस्टमार्टम रिपोर्ट समने आने के बाद इसके नवा और गंभीर मोड़ ले लिया है। पोस्टमार्टम रिपोर्ट में छात्रा के शरीर पर चोटों के कई निशान पाए गए हैं, जो आत्महत्या की थ्योरी पर सबाल खड़े करते हैं और सामूहिक रेप के बाद हत्या की आशंका जाता रही हैं। अधिवक्ता एस. के. झा का कहना है कि उपलब्ध साक्ष्य यह संकेत देते हैं कि यह मामला केवल आत्महत्या नहीं हो सकता, बल्कि इसके पीछे गंभीर अपराध छिपा हो सकता है। अधिवक्ता ने आरोप लगाया है कि शुरूआती स्तर पर इस घटना को दबाने और जानबूझकर आत्महत्या का रूप देने का प्रयास किया गया। उन्होंने कहा कि यदि जांच के फिसी भी सर पर लापत्तवाही, सच्चाई छिपाने या तथ्यों से छेड़छाड़ की गई है, तो यह दंडनीय अपराध की श्रेणी में आता है। एस. के. झा ने कहा कि बैटियों की सुरक्षा किसी भी सभ्य समाज और सरकार की सर्वोच्च प्राथमिकता होनी चाहिए। इस तरह के मामलों में पारदर्शी और निष्पक्ष जांच न केवल योड़ित परिवार, बल्कि पूरे समाज के भरोसे से जुड़ा सवाल है। मामले की गंभीरता को देखते हुए मानवाधिकार आयोग से सेवानिवृत जज की नियन्त्री में उच्चस्तरीय जांच कराने की मांग की गई है। इसके साथ ही न्याय की गुहार लगाते हुए सुप्रीम कोर्ट और पटना हाई कोर्ट के मुख्य न्यायाधीश को भी पत्र भेजा गया है।

### पंच का निधन

साहेबगंज (आससे)। प्रखंड के माधोपुर हजारी पंचायत के वार्ड 4 के पंच बालेश्वर राम 65 साल की सोमवार को मृत्यु हो गई। उक्त जानकारी सरपंच शम्भू राय ने दी है। मृतक को एक पुत्र और चार पुत्रियां हैं, सभी शादीशुदा हैं।

## मानवाधिकार आयोग में याचिका दायर

मुजप्परपुर, नीट छात्रा की मौत के मामले में राष्ट्रीय एवं राज्य मानवाधिकार आयोग में याचिका दायर की गयी है, यह याचिका मानवाधिकार अधिवक्ता एसके झा ने दाखिल की है, अधिवक्ता एसके झा ने आरोप लगाया कि घटना को दबाने और आत्महत्या का रूप देने का प्रयास किया गया, उन्होंने रिटायर्ड जज की निगरानी में निष्पक्ष व उच्चस्तरीय जांच की मांग की है, साथ ही सुप्रीम कोर्ट और पटना हाइकोर्ट के चीफ जस्टिस को भी पत्र भेजकर न्याय की गुहार लगायी है।



**Source: <https://www.bhaskarenglish.in/amp/local/bihar/news/neet-student-rape-death-protest-patna-dna-report-3-days-congress-protest-krishna-136987369.html>**

Politics escalates over NEET student rape-death in Patna:Government assures action, Congress burns CM effigy, questions police role and SIT investigation

Patna 5 hours ago

Politics has intensified in the NEET student rape and death case in Patna, with sharp reactions from both the government and the Opposition. Deputy Chief Minister Samrat Chaudhary said the police have been given complete freedom to act and that the SIT is carrying out its probe. He asserted that anyone found guilty will be identified and brought before the public.

Commenting on the investigation, CID ADG Parsanath said the forensic team has collected crucial evidence from the crime scene and the investigation report is expected within the next two to three days.

Meanwhile, the Congress has launched protests against the state government in Patna. Bihar Congress president Rajesh Ram and party in-charge Krishna Allavaru are leading the agitation.

During the protest, women Congress workers brought bangles for the Home Minister, while party workers also burnt an effigy of Chief Minister Nitish Kumar. Addressing the gathering, Krishna Allavaru alleged that the police initially attempted to suppress the case and that the FIR was registered only after public pressure. He said while an SIT has been formed, the investigation must be conducted in a fair and thorough manner.

Meanwhile, Rajesh Ram said, 'Look at the data for entire Bihar. Police do not register FIRs against criminals at any police station. Since the case is being highlighted, SIT has been formed to suppress the matter. SIT should separate milk from water (get to the truth), otherwise we will continue to take to the streets on this issue.'

Some pictures related to the protest...

Congress women workers reached Patna with bangles for Deputy CM.

Congress workers burned an effigy of CM Nitish.

A large number of Congress workers participated in the protest.

Bihar Congress state president Rajesh Ram and in-charge Krishna Allavaru also participated in the demonstration. Rohini also cornered the government

Meanwhile, Lalu Yadav's daughter Rohini Acharya has asked sharp questions to the Bihar government. Rohini wrote on social media - 'Bihar asks.. when will the accused be arrested?'

'The Bihar government should consider these questions: In the Patna hostel rape case, neither has the hostel operator Agarwal couple been arrested yet, nor has their accused son been arrested?'

3 close associates in custody, ADG says DNA report will take 3 days

In the Patna NEET student rape-death case, the Special Investigation Team (SIT) took 3 close suspects of the deceased into custody late Sunday night, they are being interrogated. However, this has not been officially confirmed.

SIT had received leads in the investigation based on technical inputs. The activities of all stakeholders at Prabhat Memorial Hospital are being investigated. There is suspicion that a conspiracy was also planned during treatment. It is being speculated that the police may make a major revelation in this case today, Monday.

Actually, the NEET student was from Jahanabad. She was staying in a Patna hostel preparing for NEET. She had come home just one day before the incident.

On the NEET student case, CID ADG Parsanath said, 'It will take time for the forensic team to receive investigation reports of the evidence found at the scene. DNA reports take time.' However, he mentioned that all evidence will

soon be handed over to police headquarters.

SIT team reached the deceased student's village on Sunday

According to what has emerged in the investigation so far, the brutal incident did not occur in Patna. Police have all CCTV footage available. Footage has been collected up to the route. The entire case will be revealed at the police headquarters level.

The SIT has started investigating the student's travel history. The team is active on the route from hospital to Jahanabad. Technical investigation including CCTV footage, mobile location and digital scrutiny has intensified.

Every possible lead is being examined to ensure no loopholes remain. ASP Abhinav and SP East Parichay are taking hourly updates from SIT. ASP Abhinav himself is ensuring there is no laxity in the investigation.

The SIT team reached the deceased student's village on Sunday. They spoke with the local head and other people regarding the death and sexual violence case. Statements of some people have also been recorded.

According to police sources, the SIT has interrogated several key people and is waiting for the forensic report.

Statements of the student's family members and classmates have been recorded. The team is conducting raids on possible leads in Jahanabad. With help from technical experts, investigation of Call Detail Records (CDR) and social media activity is ongoing. The SSP has given clear instructions that no negligence will be tolerated in the investigation.

Petition filed in National and State Human Rights Commission

Two separate petitions have been filed in the National and State Human Rights Commission regarding the death of a NEET student in Patna. Human rights advocate SK Jha has filed petitions in the National and State Human Rights Commission regarding the rape and severe injuries revealed in the student's post-mortem report.

A demand has been made for a fair and high-level investigation under the supervision of a retired judge. Letters have also been written to the Chief Justice of the Supreme Court and Patna High Court regarding the matter.

Pappu Yadav had arrived to protest at the hospital

Late Saturday night in Patna, Purnia MP Pappu Yadav set out for a protest. Pappu Yadav gathered with a large number of supporters near a private hospital. He was seen demanding justice for the victim.

Pappu Yadav said, 'I had a conversation with a doctor at Prabhat Memorial. He told me that the girl had regained consciousness during treatment, but was forcibly put on ventilator. The family members were kept engaged by Manish Ranjan's guard.'

Pappu Yadav has raised questions on the working style of the police. He said that 'the police is conspiratorially not taking Manish Ranjan on remand.'

Protests across the state over student's death

Protests are happening in Bihar demanding justice for the student. On Saturday, NSUI held a protest in Begusarai. People also held a protest march in Jahanabad. Former state Congress president Akhilesh Singh also participated in it.

He said, 'Law and order has collapsed in the state. The victim's family should get justice. In this case, Jan Suraj founder Prashant Kishor met Patna SSP on Saturday. He said that those who have been wronged should get justice.



**Source: <https://www.thehansindia.com/news/national/congress-stages-protests-in-patna-over-neet-aspirants-death-seeks-impartial-probe-1040588>**

Congress stages protests in Patna over NEET aspirant's death, seeks impartial probe

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The case of the suspicious death of a NEET aspirant in Patna further escalated on Monday, with the Congress staging a protest against the Bihar government.

Congress leaders and workers gathered at Income Tax Chowk in the state capital, raising slogans against the Nitish Kumar government and the police administration.

The protest was led by Bihar Congress in-charge Krishna Allavaru and State Congress President Rajesh Ram.

During the demonstration, Congress workers also burnt an effigy of the Chief Minister.

Addressing the protesters, Allavaru accused the state government of failing to ensure the safety of women.

"The Bihar government has completely failed to protect the daughters of this state. That is why such incidents are occurring. We demand a fair and impartial investigation and strict action against those responsible," he said.

State Congress President Rajesh Ram also launched a sharp attack on the government, alleging attempts to suppress the case.

"The victim has not received justice yet, which is why we are on the streets today. The government and administration are trying to shield the culprits," he alleged.

Rajesh Ram further claimed that the delay in action was due to the victim's social and economic background.

"If this student belonged to an influential family, action would have been taken immediately. Because she came from a poor family, the matter is being deliberately delayed," he said, demanding that all those involved be arrested within 24 hours.

Meanwhile, the matter has also reached the Human Rights panels.

Muzaffarpur advocate S.K. Jha has filed petitions before both the National Human Rights Commission (NHRC) and the Bihar State Human Rights Commission, seeking an investigation into the case under the supervision of a retired judge.

He wrote separate letters to CJI Surya Kant and the Chief Justice of the Patna High Court Sangam Kumar Sahoo, seeking cognisance of the matter.

Meanwhile, Bihar Home Minister Samrat Choudhary said that no criminal should be allowed to escape and they must be put behind bars at all costs.

He said the police have full freedom to take action and the government stands with them.

"We have constituted an SIT. The SIT is doing its job. The Patna IG is monitoring it. The DGP of Bihar is overseeing the entire matter. Action is being taken everywhere. Yesterday, the ADG also went and reviewed the case.

"The police have been given a free hand to take action," Choudhary said.



**Source: <https://www.thehindu.com/news/national/bihar/neet-aspirant-death-case-congress-workers-stage-protest-against-bihar-government/article70524932.ece>**

NEET aspirant death case: Bihar Congress accuses State government of protecting accused

Updated - January 19, 2026 07:42 pm IST - Patna

Amit Bhelari

Congress workers on Monday (January 19, 2026) staged a protest in Patna against the Bihar government, alleging lapses in investigation into the death of a National Eligibility-cum-Entrance Test (NEET) aspirant in the State capital.

A large number of Congress workers, led by Bihar Congress in-charge Krishna Allavaru, and the party's State president Rajesh Ram, gathered near the Income Tax Crossing, holding placards and raising slogans against Chief Minister Nitish Kumar and the police. They also burnt an effigy of the Chief Minister.

The Congress leaders alleged that even girls preparing for competitive exams were not safe under the National Democratic Alliance (NDA) rule in Bihar. They claimed that the government was protecting the people responsible for the heinous crime in the girls' hostel and the police's actions were questionable.

The 18-year-old girl from Bihar's Jehanabad district was found in an unconscious state on January 6 in the girl's hostel in Patna. She died in a private hospital during treatment five days later on January 11. Later the post-mortem report confirmed sexual violence.

"The gravity of the incident and the slow pace of action against the accused raise questions about the role of the government and the police. Under the NDA rule in the State, girls staying in private hostels to prepare for competitive exams are not safe even in the capital," Mr. Allavaru said.

Leading the protest, Mr. Allavaru said the situation for women and girls in every State was worsening under the NDA government and there was a constant atmosphere of fear with regard to the safety of female students.

He alleged that the Bharatiya Janata Party and Janata Dal (United) government in the State had protected criminals. Mr. Allavaru added that the Congress was serious about the safety of women and they were continuously protesting on the streets from Jehanabad to Patna to ensure justice for the girl.

"Samrat Choudhary, Deputy Chief Minister and Home Minister, only makes statements in the media about law and order and bulldozer action, but the reality is that even the State capital Patna is not safe for our women and girls, and the situation in other districts is at the mercy of God," Mr. Allavaru said.

He also questioned the delay in filing the First Information Report and the release of the hostel operator after questioning.

Mr. Ram on the other hand said a major incident could occur in a posh area of the capital, and yet the police had not arrested the accused. He demanded answers from the government regarding the failure to arrest the hostel operators.

"The hospital administration and doctors attempted to destroy evidence and yet the perpetrators have not been arrested. Why the hospital not been sealed yet? These questions remain unanswered. Under the NDA rule in Bihar, the safety of women, girls, and ordinary citizens is left to God," Mr. Ram said.

Leader of the Legislative Council, Madan Mohan Jha, asked the Bihar government why the investigation was proceeding slowly or attempts were being made to suppress the case.

Mr. Jha also alleged whether the government was trying to protect the influential accused. "If the accused were being given time to destroy evidence and manage the case, this reflects the true state of law and order in the State," he added.

Additional Director General (ADG) of Criminal Investigation Department (CID) Paras Nath told reporters that it might take five to six days for the Forensic Science Laboratory (FSL) report in the case.

Asked when the report would be shared, Mr. Nath said, "Until the entire investigation process is complete, the official report cannot be shared. The DNA report, in particular, takes time."

He added that the FSL team had conducted a detailed investigation at the hostel by visiting the PO (Place of Occurrence) to examine the site closely and collect evidence.

Meanwhile, a Muzaffarpur-based advocate S.K. Jha has approached the National Human Rights Commission (NHRC) and the Bihar Human Rights Commission (BHRC) in this case to intervene.

**Source: <https://hindupost.in/dharma-religion/holocaust-day-homeland-or-demographic-balance-will-only-lead-to-resettlement-of-pandits-in-kashmir/>**

Holocaust Day: 'Homeland or Demographic Balance' will only lead to resettlement of Pandits in Kashmir

January 19, 2026

Ashwani Kumar Chrungoo

On this day 19 January, thirty six years ago in 1990, the indigenous people of Kashmir -the Kashmiri Pandits faced their worst in their valley where they had been living for the last ten thousand years. They have a written history of more than five thousand years in Kashmir. This was not the first time that they faced the slogans of "Raliv-Galiv-Chaliv" (convert-get killed-flee) openly and publicly. It happened earlier also during the despotic rule of Sultans, Cheks, Mughals, Pathans and even in 1931 and 1947. However, this time it happened despite the existence of the constitution, democratically elected governments, rule of law and universal human rights & the fundamental rights which include the right to life.

After experiencing genocide and forced mass-exodus from Kashmir in 1989-90, the displaced community of Kashmiri Pandits decided to organise a convention in Jammu to build a response to their ethnic cleansing and displacement. It was a tall order to think in terms of an appropriate response to the situation that the exiled community was put to in their own country. In the climatic intense heat of July 1990 coupled with the heat of having been forcibly thrown on the streets by the Islamic fundamentalists and terrorists in connivance with the political organisations in the valley, the displaced community of Kashmiri Pandits organised a two-day conference on 13-14 July 1990 in Jammu named 'Kashmiri Hindu Convention-1990'.

The convention was attended by around 500 delegates of the community who adopted a number of resolutions in the conclave. The most important resolution passed unanimously was called 'Resolution no. 4' and it gave a call for the creation of a security zone in the valley of Kashmir with constitutional guarantees for the Hindu community of Kashmir. This convention was held under the banner of All State Kashmiri Pandit Conference (ASKPC) -the oldest socio-political representative body of the Kashmiri Pandits headquartered at historic Sheetalnath in Srinagar-Kashmir. With this Convention and Resolution number 4, the struggle for the socio-cultural-political existence of the displaced community began.

After a marathon public contact drive immediately after the convention, the key youth activists of the displaced community including this author formed a public platform to pursue the cause of the Resolution number 4. It consequently resulted in the formation of Panun Kashmir on 31st December 1990. Panun Kashmir became the biggest rallying factor for the displaced community and accordingly a big conclave was organized on 27-28 December, 1991 which was attended by the community activists from all over the world. The 1,000 delegates' conclave named 'Margdarshan-1991' adopted the Homeland Resolution on 28 December 1991. The resolution achieved historical importance in the socio-political struggle of the Kashmiri Pandit community post exodus from the valley and it caught the imagination of the people at large.

The Margdarshan homeland resolution has three parts viz the context, the declaration and the operative part of the resolution. In the operative part, the resolution demands that keeping in view the context and the declarations in the resolution, a separate homeland for the Hindus of Kashmir be established on the north and east of river Vitasta (Jehlum) in Kashmir where Kashmiri Hindus yearning to return and live in the valley be resettled. The homeland should be declared a Union Territory and in this territory, the Indian constitution should have a full flow in letter and spirit. It meant that the historic resolution wanted reorganisation of the state of Jammu and Kashmir along with the nullification of the Article 370 and 35A, separate constitution, flag and

emblem of Jammu and Kashmir along with any sort of special status to Jammu and Kashmir state. This resolution received great support from the people across the displaced community; and conferences after conferences held during the 1990s in various parts of the country endorsed and reiterated the demand made in the historic resolution. On 13 July 2000, all frontal organisations of the Kashmiri Pandit community held a 'Kashmiri Pandit Representative Assembly' in Jammu and in the spirit of the Margdarshan resolution demanded a separate state for the Hindus of Kashmir in the Kashmir valley. Thereafter, the Kashmir Displaced District unit of the BJP in 2013 adopted a resolution in a conference held at Jammu in which it demanded a 'one-place settlement' of the displaced community in the valley of Kashmir.

The National Human Rights Commission (NHRC) in the case of genocide and human rights violations against the displaced community filed by this author in March 1994 in its decision in the Commissions's court in June 1999 said that the 'Community of Kashmiri Pandits was not given the due understanding and relief that they deserved'. It also said that 'the Commission is constrained to say that the acts akin to genocide were committed against the Kashmiri Pandits in the valley and.....a genocide type design may exist in the minds and utterances of the militants and terrorists against the Kashmiri Pandit community'. The governments and the administration failed to do what they were supposed to do for the victims of genocide in Kashmir even after their displacement from Kashmir. The Delhi High Court described the displacement as the ethnic cleansing.

The responsibility for their genocide rests with the Islamic fundamentalist and terrorist forces sponsored by Pakistan in Kashmir along with the cunning politicians who worked hands in glove with the radical elements in the valley to execute ethnic cleansing. The J&K government led by Farooq Abdullah connived with the conspirators to implement their planning of forced mass-exodus from Kashmir. Equally responsible is the government of India for its failure to take effective measures to stop the unfortunate happenings against the minuscule minority community in Kashmir for decades despite getting all intelligence and official reports about the same.

The struggle for existence of the Kashmiri Pandit community continues for the last more than three decades though generations changed over all these 36 years. The spirit of the struggle stands unfazed among the members of the exiled community. In continuation of the struggle, the prominent leaders and activists also struggled for the reservation of seats for the exiled Kashmiri Pandit community in the J&K Legislative Assembly so that the community was represented at the highest political platform. This important issue was taken up by this author and represented before the Delimitation Commission along with the other community key activists, thinkers and intellectuals. The Commission was convinced with the arguments put before it and it recommended nomination of two seats in the Assembly for the Kashmiri Pandit community. Thereafter in December 2023, the parliament adopted an amendment to the J&K Reorganisation Act 2019 paving way for the nomination of 5 members to the J&K Assembly including two members from the displaced community.

In September-October 2024, the elections for the J&K Assembly were held and the Assembly was constituted. It is now fifteen months that the Assembly stands constituted and functional, but the nomination of the members, that has parliamentary sanction, has not been made till date. In case the government was unable to take a decision in this regard due to some court case pertaining to the nominations, it should have been guided by the Supreme Court judgement in the case of nominations to the Puducherry Assembly which upheld the nominations. Moreover, no court has granted any stay to these nominations by the government. The unnecessary delay in this regard has created more distress to the already existing distress among the exiled community and the community remains unrepresented in the J&K Assembly.

The original question of the resettlement of the Kashmiri Pandit community in the valley remains. There is no doubt that the government of India implemented a large part of the operative part of the historic Margdarshan resolution on 5th August 2019. It was a revolutionary step in the context of Jammu and Kashmir that brought a great positive constitutional, administrative and political changes in J&K sans the resettlement of the exiled Hindu community of Kashmir. Many important people in the political circles at the national level believe that these changes will be followed by the changes at the levels of social, cultural and demographic balance in the valley as well. They are of the opinion that such changes can pave the way for the resettlement of the displaced Kashmiri Pandit community back in the valley.

The Margdarshan Resolution explains in detail the reasons for the agony, distress and repeated exodus of the Hindus of Kashmir. It maintains that the Muslim majoritarianism is inherently communal by nature and refuses co-existence which Kashmir is a glaring example of. For the last seven hundred years of history in Kashmir, the native Kashmiri Pandits were refused co-existence every time in the valley. In the recent history, it happened in 1931, 1947 and 1986 when the Hindus faced attempts of genocide in which their life, properties and places of worship were attacked mercilessly.

The much hyped PM's package for employment of the youth of the community in the valley has also failed in

context of the resettlement of the exiled community. It has proved a mere economic survival initiative for a bunch of the exiled youth. Moreover, they are also not treated as the regular employees of the government for many purposes and are virtually the 'second class employees' in the set-up for all practical purposes. It is now important to reconsider the issues of the resettlement in view of the continuous struggle for existence by the displaced Kashmiri Pandit community. The whole issue needs to be reconsidered in the new context which has all ingredients of a sense of security, security, political and constitutional guarantees against repetition of history in it.

Establishment of homeland as per Margdarshan-1991 resolution or the Demographic Balance in the entire valley are the only two viable options available before the nation for the resettlement of the displaced community in the valley. The community has vowed not to forget and forgive what was done to them. On this day of 37th Holocaust Day, the exiled community reiterate their will with determination and resolve....!



## Source: <https://indianexpress.com/article/cities/ahmedabad/75-custodial-deaths-in-5-years-a-problem-gujarat-encounters-10481899/>

Gujarat Hardlook | 75 custodial deaths in 5 years: A problem Gujarat encounters

The latest National Crime Records Bureau report shows that Maharashtra and Gujarat accounted for nearly half of the custodial deaths registered in the country in 2023 — 30 of the total 62 deaths. Gujarat, which reported 75 custodial deaths in five years (386 custodial deaths in India during the period), has consistently been in the top two positions in this period, writes Brendan Dabhi

Written by Brendan Dabhi

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12 min read

Since 2020, Gujarat reported the highest number of custodial deaths in the country, which reduced in 2023 by just one case compared to 2022, according to the latest report of the National Crime Records Bureau (NCRB). In the early 2000s, Gujarat witnessed a series of police encounter deaths, which were investigated under the supervision of courts and several police personnel were arrested.

More recently, the year 2021 saw one such case in which an FIR was lodged against policemen on direction from the courts. However, the investigation was closed, with a clean chit to all the accused police personnel. The court, however, is yet to take a decision on the matter.

The incident dates back to November 6, 2021, when the Surendranagar police allegedly shot dead Hanifkhan Jat Malek, 45, a member of the 'Talpatri' gang and his 14-year-old son Madeenkhan, while "firing in self-defence". Hanifkhan's 13-year-old daughter Suhanakhan moved the sessions court on the directions of the Gujarat High Court, which directed an investigation against the policemen involved in the firing. An FIR was registered on May 29, 2025, against Sub-Inspector Virendrasinh Jadeja, head constables Rajeshbhai Mithapara and Kirit Solanki; and constables Shaileshbhai Kathevadiya, Digvijaysinh Zala, Prahladbhai Charmata and Manubhai Fatepara, booking them for murder, at Bajana police station. In seven months, police filed a closure report before a magisterial court in Surendranagar, The Indian Express has learnt.

Deputy Superintendent of Police Jugal D Purohit, the Investigation Officer (IO) of the case, told The Indian Express, "After investigation, we have filed a C-summary in this case before the court. We found that the police had fired on the two persons (Hanifkhan and Madeenkhan) in self-defence."

A C-summary indicates "nil findings" of guilt on the part of the accused persons. The Surendranagar magisterial court is expected to hear the case soon.

According to NCRB data, in the five years (2019-2023), there were three incidents of accused persons dying in custody, allegedly as a fallout of physical assault by the police (One in 2019 and two in 2021).

An encounter and a suicide

In the latest 'police encounter' reported in the state, the Gujarat police shot dead a 32-year-old man, Vipul alias Neel Vishnu Parmar, at a secluded spot along the Narmada Canal in Adalaj of Gandhinagar district on September 24, 2025, four days after he allegedly assaulted a young couple in their vehicle, killing the man, a fashion model named Vaibhav Manvani, with 12 stab wounds, on his 25th birthday.

Parmar had been accused or convicted in at least 10 other cases, including two cases of loot and one of murder. In all three cases, the victims were either alone or a couple who were sitting in a lonely stretch of the Narmada canal in the Adalaj area.

According to the Gandhinagar Local Crime Branch, Parmar snatched the weapon of a police personnel and fired at them, injuring one, during a crime scene reconstruction. The police fired in self-defence, killing him, they

claimed. A magisterial inquiry is ongoing in the case.

Earlier last year, Karansinh Malaji Jadeja, a 21-year-old man from Bharana village of Dwarka district, died after consuming a poisonous substance, herbicide 'Sarvanash'.

Jadeja had allegedly attempted suicide after he, along with his friend, were allegedly stopped by police on August 17 and thrashed on the road and at the Vadinar harbour police chowki. He ingested herbicide on August 18 and died in hospital 11 days later.

Subsequently, an FIR was filed in the case on September 4, 2025, at Vadinar Marine Police station, booking head constables Pradipsinh alias Pradyumansinh Dhirubha Gohil and Karsan Rajsinh Gojiya for assault and abetment to suicide of Karansinh.

Police inspector M R Sauvseta, now serving in Kalyanpur police station, who investigated the case and filed the chargesheet in December 2025, told The Indian Express, "Their anticipatory bail pleas were rejected by the sessions court as well as the Gujarat High Court, following which they were arrested and sent to judicial custody. In December 2025, I filed the chargesheet on the basis of evidence that included several videos of the deceased saying that the reason for him attempting suicide was the two police personnel beating them. Karansinh also said this in his dying declaration before an executive magistrate."

#### Minors among victims of police 'atrocities'

On September 13, 2025, four constables of Botad Town police station, including Kaushik Jani, Yogesh Solanki, Ajay Rathod, Kuldeepsinh Vaghela and other unknown persons, were booked for alleged police brutality against a 17-year-old youth for several days in August.

A petition in this case is currently listed in the Gujarat High Court. The minor was allegedly severely beaten up by the accused police personnel for 8-9 days while under illegal confinement by the constables, who allegedly also extorted Rs 50,000 from his elderly grandparents. On January 9, the Gujarat High Court disposed of the Special Criminal Application (SCRA) after the police said that an FIR had been registered in the case and two of five accused had been arrested and chargesheeted in the case.

Investigation Officer DySP Maharshi Rawal of Botad Police was unavailable for comment.

In another instance, the National Human Rights Commission (NHRC) on October 15, 2025, took suo motu cognizance of media reports of the alleged torture of a minor boy at a police station in Rajkot city. The incident of September 1 came to light only on October 6 after a video was circulated on social media platforms. The video purportedly showed a man sitting on a chair, holding a boy writhing in pain, by his hair, pulling out handfuls of it and throwing it in the dustbin, laughing and smiling as the boy pleaded with him to stop. The video had allegedly been shot at the staff room of a police station.

On October 6, a sanitary worker and a constable were booked under the BNS and Juvenile Justice Act. In this case, investigation officer police inspector S R Meghani told The Indian Express, "On the basis of evidence, we filed a chargesheet against the accused constable as well as the sanitation worker in December last year. They were not sent to judicial custody as the allegations are for crimes whose punishment is less than seven years. The trial in the case has begun."

#### Maharashtra, Gujarat top in custodial deaths

The latest NCRB report for 2023, published in October last year, shows that Maharashtra and Gujarat made up for nearly half of all custodial deaths reported in India in 2023, accounting for 30 of the total 62 deaths. Notably, these two states have accounted for the highest number of custodial deaths in the last three years — 2021, 2022 and 2023. Gujarat reported 13 custodial deaths in 2023 and Maharashtra saw 17 cases.

Data from the Crime In India reports of the NCRB shows that illnesses and suicide, are the two leading causes of custodial deaths in Gujarat as well as the rest of the country. The data does not differentiate if those who died of illness had comorbidities. Of the 13 custodial deaths in Gujarat in 2023, five prisoners died allegedly by suicide, seven due to illness and one person due to a previous injury. Across India in 2023, of the total 62 custodial deaths, 24 prisoners reportedly died by suicide, and 27 due to illnesses.

In the five years between 2019 and 2023, of the 75 custodial deaths in Gujarat, 31 died by suicide and 32 died of illness. Similarly, across India, of the total 386 custodial deaths in five years, 150 reportedly died by suicide and 167 due to illnesses.

#### Gujarat Police shooting cases in 2025

Apart from the incident that caused the death of Vipul alias Neel Purohit in Gandhinagar, there were seven more instances in a span of 50 days in the latter half of 2025, in which the Gujarat police shot and injured accused persons, in one leg or both, while the accused allegedly tried to attack them or escape their custody.

Ramsingh Tersingh Dudwa, 32, hailing from Madhya Pradesh, was sentenced to death on Saturday by a trial court, for raping a minor girl in Rural Rajkot, prompting deputy CM Harsh Sanghavi to say that any offence against girls

and women would end up in a death penalty.

Over a month ago, on December 10, when the accused was taken for reconstructing the crime, he had allegedly tried to attack the police team with a scythe and was shot in both legs. Dudwa's was among six such cases of police shooting at accused persons in the month of December 2025 alone.

Around 7:45 pm on December 30, 2025, when the Gujarat Police's State Monitoring Cell (SMC) was returning with an accused in an SUV by road from Guwahati, Assam, the man identified as Ashok Punaram Panwar (Bishnoi) allegedly tried to strangle the sub-inspector driving the vehicle with the seat belt as as they entered Gujarat from Dahod district.

The accused, Panwar alias Bishnoi, allegedly caught hold of the driver's seatbelt, wrapped it around the neck of sub-inspector K D Raviya, according to the police account. Two other suspects were being taken in a second vehicle tailing the SUV.

Police inspector R J Khant shot Panwar, an alleged leader of a bootlegging gang, who was booked under Gujarat Control of Terrorism and Organised Crime (GujCTOC), in the leg, and then took him to a Community Health Centre (CHC) where doctors referred the patient to Zydus Civil Hospital in Dahod. Hours earlier on the same day, December 30, the Surendranagar police had shot at a riot accused in the right leg after he "attacked" a policeman with a knife when they took him to the scene of crime for reconstruction.

The Surendranagar incident took place between 5 pm and 6 pm in Shiyani village in Limbdi on December 30. The accused, Divyraj alias Bull Shiva Borana, was booked on December 2 on charges of rioting, and other BNS sections, after he along with others allegedly attacked a shop owner at his residence over purchase of grains. Sub-Inspector V M Kodiyatar fired five rounds from his service weapon of which one hit Divyraj, injuring him in the right leg, after he allegedly attacked the police team with a knife during reconstruction of the crime scene. In all, December 2025 witnessed six such incidents of policemen shooting at accused in their custody, two in a single day. Two of these accused were involved in sexual assault and rape cases.

November 11: In Bilmora town of Navsari, Inspector C H Panara of the State Monitoring Cell (SMC) "thwarted" an "escape attempt" by alleged weapons trafficker Yash Singh Sundarsingh and three others, by firing at him after he "fired two rounds at the police team".

December 7: Detection of Crime Branch (DCB) of Ahmedabad City Police shot and injured on the leg, a rape accused Moinuddin Badshah, when he allegedly attempted to assault the police team and seize a weapon from Inspector Imran Ghasura at crime scene, during reconstruction.

December 15 : Surat City Police shot and injured in the right foot, Shivakanth Lallan Yadav alias Shiva Takla (28) after he allegedly tried to snatch the service pistol of a sub-inspector who was part of the police team transporting him from Ahmedabad to Surat while in their custody (not in remand).

December 20: Gandhinagar Police shot at Ramganit Devnandan Ramroop Yadav (40), accused of raping a 4-year-old girl, when he allegedly attempted to escape police custody after the reconstruction of the crime scene.

Most deaths 'not in remand'

NCRB data shows that the highest number of custodial deaths year on year takes place while 'not in remand' rather than 'in-remand', most of them being reported as death by illness or suicide. NCRB defines 'Not in Remand' as persons arrested and yet to be produced before court. It defines 'In Remand' as persons in police/judicial remand.

While the number of deaths 'not in remand' in both states were the same at 13, Maharashtra reported four deaths 'in remand' in 2023, against none in Gujarat, shows data from the NCRB. In the five years between 2019 and 2023, Gujarat reported 75 custodial deaths but only 2 of them were 'in-remand' custody while 73 were in not-in-remand custody. Across India, of 386 custodial deaths in these 5 years, a total of 231 were 'not in remand' custody while 155 were 'in remand.'



## Source:

<https://www.newindianexpress.com/cities/delhi/2026/Jan/19/gagged-gagged-delhi-gig-workers-trapped-in-endless-shifts-algorithmic-control-vanishing-rights>

Gagged, gagged: Delhi gig workers trapped in endless shifts, algorithmic control, vanishing rights

As platforms expand, gig workers fight a sorry state and unsafe conditions, while waiting for better days, reports Ifrah Mufti.

Ifrah Mufti | Updated on: 19 Jan 2026, 3:46 pm

9 min read

"There are nights when I just stand on the road till morning. No orders, no money. Just waiting," he said. It is 2.30 am.

The road is eerily quiet with a flickering streetlight. Ali stands there braving the winter chills near Rajender Nagar, his phone clutched tightly in one hand, waiting for his Zomato app to show orders. It has been over an hour, but no luck.

The 24-year-old had come to Delhi six months ago to earn enough to help pay for his sister's wedding in Bihar and to fund the treatment of his elder brother, who has been unwell for over a year. Instead, most of what he earns disappears before it reaches home – lost to penalties, vehicle rent, and deductions he barely understands. Ali works from 6 pm to 9 am, a 15-hour shift that stretches across the city's most unsafe hours. When he first arrived in Delhi, he hoped to continue his bachelor's degree at Delhi University. Family emergencies forced him to abandon his studies.

Today, he rents a small room in the Jama Masjid area for Rs 2,500 per month and survives by stitching together two jobs: delivery rider at night and mobile technician during the day in Karol Bagh.

Amid growing protests by gig workers in Delhi, even as unions have written to the Labour Minister and approached the National Human Rights Commission (NHRC), alleging exploitative and coercive practices by app-based platforms, the reporter spoke to several gig workers in the capital to know that even when the 10-minute delivery enforcement has been revoked, the other struggles persist.

The price of being logged in

In six months, Ali has paid penalties worth Rs 1,150 on five separate occasions. His delivery ID has been blocked multiple times by Zomato. Each time, he has had to deposit additional money just to resume work. "Instead of saving, I keep paying the company. Penalties, deposits, daily EV bike rent – everything is from my pocket," said Ali. Like most gig workers, Ali is not considered an employee.

He has no appointment letter, no salary slip, and no ID card. His proof of employment is limited to a uniform and a series of selfies the app demands at pickup points, delivery locations, and random checkpoints. Miss one, and deactivation follows. "How do I prove to anyone that I work for this company?" Only the app knows because they ask us to send a selfie after reaching the location," he said.

Waiting is also labour

Late-night deliveries bring a different kind of fear. Ali said that thieves often stop him, demanding money. He has narrowly escaped several times. "Standing on the road at night is also work. But nobody pays for waiting," he said. Customers cancel orders midway. Addresses change. Complaints are filed casually. Each incident pushes workers closer to penalties or suspension. There is no hearing, no explanation. The client, he said, is treated as infallible. Girish has been working for a year. He describes the job as "modern-day slavery". "Clients are gods," says Girish (name changed), a Blinkit delivery partner in his 20s. "And us, we are helpless," he said. Girish said the system is

designed to exploit workers' vulnerability.

"They take work from us in such a way that you end up feeling sorry for your own helplessness," he says. Despite completing 15-16 deliveries a day, he struggles to make ends meet. Even a single negative rating can lead to the immediate blocking of a delivery partner's ID. "To get back on the platform, we have to pay again. There is no justice because there is no place to even explain our side," he added.

When safety becomes optional

Sexual harassment is another reality rarely discussed for these gig workers. One of the gig workers associated with the Urban Company recounts an incident involving a transgender customer who allegedly touched him inappropriately. "I had to run, leaving my things behind." He added,

"This customer touched me inappropriately during a service. I complained. Still, the same customer booked me again four times. Earlier the company used to call us to ask for a reason for poor ratings from a customer, but now we don't receive any calls; we have to attend to the customer irrespective of our wish."

Despite filing a complaint through the helpline, no action was taken. Instead, the customer filed complaints that affected the worker's ratings. His ID was eventually blocked. "How do you justify this? Our complaints go into a box that never opens," he said.

Most platforms now rely on AI-run helplines. Human responses are rare. Callbacks, when they come, often arrive 20-30 minutes later – too late in situations involving harassment or danger.

"If something happens to us at 10 or 11 at night, who will help? The app?" he said.

Reality of women gig workers

Women form a growing yet fragile segment of Delhi's gig economy. Many enter platform-based work seeking financial independence, often as single mothers, divorcees, or women living alone. Yet, high attrition remains common, as rigid rules and unsafe working conditions push many out within months. Most women are concentrated in beauty services, care work, and domestic services, where flexibility is promised but rarely delivered.

Speaking to one of the members of the gig workers union in Delhi, she said, "New platform regulations, especially in companies like Urban Company, have made workdays more punishing. Peak-hour mandates from 9-11 am and 4-8 pm shifts that leave little room for caregiving." A single mother leaves home at 8 am for a morning job, locking her daughter inside because she has no support system. On days when her child needs to go to school, she must request customers for a delay. If a customer complains, her rating drops; repeated complaints can lead to her ID being blocked – cutting off her only source of income.

"Recently a single mother working with the Urban Company lost her 15-year-old daughter, who committed suicide at home," she said.

She added, "Safety is another unresolved concern. A Delhi-based worker has repeatedly requested a hub change from Mehrauli after facing harassment and filing a police complaint. Despite sharing official documents, the company's response has been limited to automated replies, 'ticket has been raised', with no resolution for over two months. She continues to work out of compulsion."

Not only this, but there are complaints from the female workers about how men also book their services, showing themselves as females on the app, and such customers misbehave with the workers, and ultimately the workers have to end the job at their own risk of getting their ID blocked.

Delivery timelines further endanger workers. Reaching a job within 30 minutes – often across long distances like Shahdara to Indirapuram – means rushing through traffic, society entry delays, and unsafe commutes.

Several women have met with accidents, a union member said. In one case, a worker who fractured her leg was asked to submit proof to justify cancelling jobs. "Even pain needs documentation," the union member added.

She further shared, "Earnings, too, are misleading. Bundle bookings advertised at '1,200 often leave workers with just '200-'250 after commissions, product costs, and travel expenses. Weekends are mandatory, heavy kits weighing up to 45 kg must be carried up staircases without lifts, and customer complaints, sometimes malicious, are routinely prioritised over workers' voices. With AI-run helplines replacing human support, women gig workers find themselves unheard, overworked, and expendable in a system built on their labour."

Workers union move human rights body

The Gig and Platform Service Workers Union (GIPSWU) moved the National Human Rights Commission (NHRC), alleging that labour practices prevalent in India's gig economy amount to forced labour in violation of the Constitution.

In a submission dated January 12, the union urged the NHRC to take cognisance of what it described as a "serious and urgent" breach of Article 23, which prohibits forced labour. The complaint argues that app-based platforms impose rigid, target-driven and time-bound work regimes through algorithmic management systems, effectively

leaving workers with little real choice. According to the union, opaque performance metrics, continuous surveillance, penalties, and the constant threat of income loss create conditions of economic coercion, particularly for workers who are entirely dependent on platform earnings for survival.

GIPSWU cited the Supreme Court's landmark ruling in People's Union for Democratic Rights vs Union of India (1982), which held that forced labour is not limited to physical or legal compulsion but also includes work extracted through economic pressure where refusal is not a genuine option. The union argued that in the gig economy, such coercion is enforced not by supervisors but by algorithms, ratings, and incentive structures. The submission further stated that these practices disproportionately impact economically and socially marginalised workers, deepening inequality while allowing platforms to evade accountability. The union has sought NHRC intervention to examine systemic human rights violations in the gig economy and recommend corrective measures.

We tried approaching Zomato, Urban Company and Blinkit's CEO for a response, but none of them responded to the queries.

**Many promises take little shape**

The Delhi government had announced plans last year to constitute a welfare board for gig and platform workers and frame schemes aimed at improving their working conditions, though no concrete mechanism has been put in place so far. The announcement was made by Delhi Labour Minister Kapil Mishra on May 16, 2025, raising expectations among thousands of workers in the city's expanding gig economy.

Mishra had made the promise while chairing a meeting with gig workers and representatives of major platforms and aggregators, including Swiggy, Zomato, Blinkit, Uber, UrbanClap, and BigBasket. According to an official statement, the meeting served as a forum for gig workers to directly present their concerns to both the government and platform companies.

"All these problems will be addressed with the cooperation of platforms and aggregators," Mishra had said. "The government will constitute a welfare board for gig and platform workers and will frame schemes for their welfare." He also sought to reassure platform companies, stating that they would not face harassment from inspectors or government officials.

To support these initiatives, the Delhi government had earmarked `10 crore in its FY26 budget. Officials had said the funding would be used to design welfare schemes providing financial security, insurance coverage, and other benefits for gig workers, many of whom operate in the unorganised sector without formal social protection.

The proposed benefits included Rs 10 lakh life insurance coverage and Rs 5 lakh accidental insurance. According to labour department officials, committees will be formed to study existing welfare policies implemented in other states and draft a framework tailored to the specific needs of gig and platform workers in Delhi.

The gig economy is one of the fastest-growing employment sectors in India, currently engaging nearly one crore workers nationwide. As per NITI Aayog estimates, this number is expected to rise sharply to 2.4 crore by 2029-30. In Delhi alone, approximately five lakh gig and platform workers form a crucial part of the city's workforce, underscoring the sector's economic importance.

In a related development last week, Mishra directed labour department officials to expedite efforts to bring unorganised gig, platform, and construction workers under the ambit of social security. He also instructed them to align Delhi's labour code rules with those framed by the Union government.

"The department has been asked to study the rules pre-published by the Union Ministry of Labour and Employment and, where necessary, align Delhi's rules with central provisions to maintain uniformity in implementation," Mishra said, adding that all pending rules under the four labour codes should be finalised at the earliest to enable the rollout of welfare schemes and benefits in the capital.

**Survival on thin margins**

At 6 am, Rafiq starts his auto near Delhi Gate. By night, he clocks 120 km, earning about `850 on paper. After CNG, rent and daily expenses, barely `200 remains. In Mayur Vihar, Aman logs into a delivery app, his income ruled by algorithms. Fuel and incentives eat away

20-25% of his earnings. At the end of the day, both count what's left and wonder how long it will last.

**Untold Hardships that gig workers face**

1. Low and decreasing pay: Workers reported reduced rates per delivery and increased commission charges taken by platforms (rising from 5% to 30%)
2. Unsafe conditions and pressure: The "10-minute" delivery model places immense pressure on riders, increasing risk of accidents due to traffic, weather, and fatigue
3. Arbitrary account deactivation: Workers face sudden, unexplained suspensions or terminations, losing their income without proper grievance redressal mechanisms

4. Lack of benefits: There is a significant lack of insurance, paid leave, or social security, leaving workers to bear all costs if injured or sick
5. Customer fraud: Workers are often scammed by customers using fake payment screenshots or false non-delivery claims, which lead to penalization
6. Operational issues: Complaints include unfair penalties, lack of compensation for waiting times, and a demand for better support
7. No company support: Workers have alleged that the company doesn't seek any justification from the worker and if something goes wrong with the worker, the company still doesn't cater to the complaint or takes any action



**Source: <https://organiser.org/2026/01/19/335315/bharat/holocaust-day-homeland-or-demographic-balance-will-only-lead-to-resettlement-of-pandits-in-kashmir/>**

Kashmiri Pandits seek guaranteed homeland

Ashwani Kumar Chrungoo | January 19, 2026

Srinagar: On this day, January 19, thirty-six years ago in 1990, the indigenous people of Kashmir -the Kashmiri Pandits faced their worst in their valley, where they had been living for the last ten thousand years. They have a written history of more than five thousand years in Kashmir. This was not the first time that they faced the slogans of "Raliv-Galiv-Chaliv" (convert-get killed-flee) openly and publicly. It happened earlier, during the despotic rule of Sultans, Cheks, Mughals, Pathans, and even in 1931 and 1947. However, this time it happened despite the existence of the constitution, democratically elected governments, rule of law, and universal human rights & the fundamental rights, which include the right to life.

After experiencing genocide and forced mass-exodus from Kashmir in 1989-90, the displaced community of Kashmiri Pandits decided to organise a convention in Jammu to build a response to their ethnic cleansing and displacement. It was a tall order to think in terms of an appropriate response to the situation that the exiled community was put in their own country. In the climatic intense heat of July 1990, coupled with the heat of having been forcibly thrown on the streets by the Islamic fundamentalists and terrorists in connivance with the political organisations in the valley, the displaced community of Kashmiri Pandits organised a two-day conference on 13-14 July 1990 in Jammu named 'Kashmiri Hindu Convention-1990'.

The convention was attended by around 500 delegates of the community who adopted a number of resolutions in the conclave. The most important resolution passed unanimously was called 'Resolution no. 4', and it gave a call for the creation of a security zone in the valley of Kashmir with constitutional guarantees for the Hindu community of Kashmir. This convention was held under the banner of All State Kashmiri Pandit Conference (ASKPC) -the oldest socio-political representative body of the Kashmiri Pandits headquartered at historic Sheetalnath in Srinagar, Kashmir. With this Convention and Resolution number 4, the struggle for the socio-cultural-political existence of the displaced community began.

After a marathon public contact drive immediately after the convention, the key youth activists of the displaced community, including this author, formed a public platform to pursue the cause of Resolution number 4. It consequently resulted in the formation of Panun Kashmir on 31st December 1990. Panun Kashmir became the biggest rallying factor for the displaced community, and accordingly, a big conclave was organised on 27-28 December 1991, which was attended by the community activists from all over the world. The 1,000 delegates' conclave named 'Margdarshan-1991' adopted the Homeland Resolution on 28 December 1991. The resolution achieved historical importance in the socio-political struggle of the Kashmiri Pandit community post-exodus from the valley, and it caught the imagination of the people at large.

The Margdarshan homeland resolution has three parts, viz. the context, the declaration, and the operative part of the resolution. In the operative part, the resolution demands that, keeping in view the context and the declarations in the resolution, a separate homeland for the Hindus of Kashmir be established in the north and east of the river Vitasta (Jehlum) in Kashmir, where Kashmiri Hindus yearning to return and live in the valley be resettled. The homeland should be declared a Union Territory, and in this territory, the Indian Constitution should have a full flow in letter and spirit. It meant that the historic resolution wanted reorganisation of the state of J&K along with the nullification of Articles 370 and 35A, a separate constitution, flag, and emblem of J&K, along with any sort of special status to the J&K state.

This resolution received great support from the people across the displaced community, and conference after conference held during the 1990s in various parts of the country endorsed and reiterated the demand made in the historic resolution. On 13 July 2000, all frontal organisations of the Kashmiri Pandit community held a 'Kashmiri Pandit Representative Assembly' in Jammu, and in the spirit of the Margdarshan resolution, demanded a separate state for the Hindus of Kashmir in the Kashmir valley. Thereafter, the Kashmir Displaced District unit of the BJP in 2013 adopted a resolution in a conference held at Jammu in which it demanded a 'one-place settlement' of the displaced community in the valley of Kashmir.

The National Human Rights Commission (NHRC), in the case of genocide and human rights violations against the displaced community filed by this author in March 1994, in its decision in the Commission's court in June 1999, said that the 'Community of Kashmiri Pandits was not given the due understanding and relief that they deserved'. It also said that 'the Commission is constrained to say that the acts akin to genocide were committed against the Kashmiri Pandits in the valley and.....a genocide type design may exist in the minds and utterances of the militants and terrorists against the Kashmiri Pandit community'. The governments and the administration failed to do what they were supposed to do for the victims of genocide in Kashmir, even after their displacement from Kashmir. The Delhi High Court described the displacement as ethnic cleansing.

The responsibility for their genocide rests with the Islamic fundamentalist and terrorist forces sponsored by Pakistan in Kashmir, along with the cunning politicians who worked hand in glove with the radical elements in the valley to execute ethnic cleansing. The J&K government, led by Farooq Abdullah, connived with the conspirators to implement their plan of forced mass-exodus from Kashmir. Equally responsible is the government of India for its failure to take effective measures to stop the unfortunate happenings against the minuscule minority community in Kashmir for decades, despite getting all the intelligence and official reports about the same.

The struggle for the existence of the Kashmiri Pandit community continues for more than three decades, though generations changed over all these 36 years. The spirit of the struggle stands unfazed among the members of the exiled community. In continuation of the struggle, prominent leaders and activists also fought for the reservation of seats for the exiled Kashmiri Pandit community in the J&K Legislative Assembly, ensuring the community's representation at the highest political platform. This important issue was taken up and presented to the Delimitation Commission, along with other community leaders, thinkers, and intellectuals. The Commission was convinced by the arguments put before it and recommended the nomination of two seats in the Assembly for the Kashmiri Pandit community. Thereafter, in December 2023, the parliament adopted an amendment to the J&K Reorganisation Act 2019, paving the way for the nomination of 5 members to the J&K Assembly, including two members from the displaced community.

There is no doubt that the government of India implemented a large part of the operative part of the historic Margdarshan resolution on August 5, 2019. It was a revolutionary step in the context of J&K that brought significant positive constitutional, administrative, and political changes, sans the resettlement of the exiled Hindu community of Kashmir. Many important people in national political circles believe that these changes will be followed by shifts in social, cultural, and demographic balances in the valley as well. They are of the opinion that such changes can pave the way for the resettlement of the displaced Kashmiri Pandit community back in the valley.

The Margdarshan Resolution explains in detail the reasons for the agony, distress, and repeated exodus of the Hindus of Kashmir. It maintains that Muslim majoritarianism is inherently communal by nature and refuses co-existence, which Kashmir is a glaring example of. For the last seven hundred years of history in Kashmir, the native Kashmiri Pandits were refused co-existence every time in the valley. In recent history, it happened in 1931, 1947, and 1986 when the Hindus faced attempts of genocide in which their life, properties, and places of worship were attacked mercilessly.

It is now important to reconsider the issues of resettlement in view of the continuous struggle for existence by the displaced Kashmiri Pandit community. The whole issue needs to be reconsidered in the new context, which has all the ingredients of a sense of security, political and constitutional guarantees against the repetition of history in it.

Establishment of homeland as per the Margdarshan-1991 resolution or the Demographic Balance in the entire valley are the only two viable options available before the nation for the resettlement of the displaced community in the valley. The community has vowed not to forget and forgive what was done to them. On this day of the 37th Holocaust Day, the exiled community reiterates its will with determination and resolve....!



## Source: <https://patnapress.com/bihar-neet-student-death-sit-probe-government-response/>

NHRC Seeks Answers in NEET Student Death in Patna; Samrat Choudhary Says Police Have Free Hand

Bihar's government has promised tough action and full police autonomy in the investigation into the death of a NEET aspirant in Patna, as the case escalates to human rights bodies and draws sharp political focus.

January 19, 2026 in Crime, Patna

Patna: The Bihar government has sought to project resolve and urgency in the investigation into the death of a NEET aspirant in Patna, with senior ministers insisting that no accused will be spared and that police have been granted complete operational freedom.

Responding to mounting public anger and opposition criticism, Bihar's home minister and deputy chief minister Samrat Choudhary said the state was determined to ensure accountability. "No criminal will be allowed to escape. Whoever is responsible will be sent to jail at all costs," he said, adding that the government stood firmly behind the police.

Choudhary said a Special Investigation Team (SIT) had been constituted and was working independently under close supervision. "The Patna IG is monitoring the SIT. The DGP of Bihar is overseeing the entire matter. An ADG has also reviewed the case. The police have been given a completely free hand to take action," he said.

The case has also drawn comment from Jitan Ram Manjhi, a Union minister and former Bihar chief minister, who said protests typically arise when governments are insensitive, but insisted that the present administration was acting decisively. Describing the incident as tragic, Manjhi said all possible steps were being taken, including parallel investigations.

"The SIT has been formed, and the CBI is also conducting its own inquiry," he said. "It may take two days, four days or even ten days, but whoever has done this will face the consequences. There is no doubt about that." Meanwhile, the case has reached both the National Human Rights Commission and the Bihar Human Rights Commission. Advocate S K Khan has filed petitions before the commissions, seeking an investigation under the supervision of a retired judge, citing concerns over the seriousness of the allegations and the need for independent oversight.

According to officials, the student had returned to her hostel in Chitragupta Nagar, Patna, on January 5 after visiting her ancestral village in Jehanabad. The following day, she was found unconscious under suspicious circumstances and was admitted to a private hospital in critical condition. She died on January 11 while undergoing treatment.



**Source: <https://timesofindia.indiatimes.com/city/patna/activist-moves-nhrc-state-panel-over-medical-aspirants-death/articleshow/126709761.cms>**

Activist moves NHRC, state panel over medical aspirant's death

TNN | Jan 19, 2026, 11.58 PM IST

Patna: Human rights activist Subodh Kumar Jha, based in Muzaffarpur, lodged two separate petitions with the National Human Rights Commission and the Bihar State Human Rights Commission in connection with the death of a medical aspirant in the state capital.

The petitions highlighted findings from the student's autopsy report, which hinted rape and severe injuries to the girl, contradicting initial police claims of suicide.

The activist called for an impartial, high-level investigation supervised by a retired judge to ensure transparency. Additionally, he sent letters to the Chief Justice of the Supreme Court and the Chief Justice of the Patna high court, urging judicial intervention to deliver justice.

Jha alleged a systematic effort to obscure facts from the outset, pointing to inconsistencies in statements from police, medical professionals, senior officials, and hostel authorities. He further alleged that the girl's body injuries, combined with circumstantial evidence and medical documentation, suggested a calculated plot to misrepresent the incident as self-inflicted.

"An attempt to suppress a heinous crime to protect an accused is itself a punishable offence," Jha said while questioning the "shift" in the investigation following the release of the postmortem report.



## **Source: <https://www.vibesofindia.com/from-courtrooms-to-encounters-gujarats-long-shadow-of-custodial-deaths/>**

From Courtrooms To Encounters: Gujarat's Long Shadow Of Custodial Deaths

Team VoI | Updated: January 19, 2026 16:53

Claims of self-defence, allegations of abuse, and investigations that end in clean chits have become familiar elements of Gujarat's policing record.

National Crime Records Bureau (NCRB) data places Gujarat among those with the highest custodial deaths. And recent cases underline the unresolved struggle between official accounts and demands for accountability.

Here's some bare facts published by a national daily in a detailed report.

Since 2020, Gujarat has reported the highest number of custodial deaths in India. The number dropped by just one case in 2023 compared to 2022, according to the NCRB report published by the media outlet. In the early 2000s, the state had seen a series of police encounter deaths that were investigated under court supervision, leading to the arrest of several police personnel.

Data cannot lie

Gujarat NCRB data records three custodial deaths linked to alleged police assaults between 2019 and 2023.

Between 2019 and 2023, of Gujarat's 75 custodial deaths, only two occurred in remand custody, while 73 were not in remand. Across India, of the 386 custodial deaths during this period, 231 were not in remand and 155 were in remand.

NCRB data shows that most custodial deaths occur while accused persons are 'not in remand' rather than 'in remand'. 'Not in remand' refers to arrested persons yet to be produced before court, while 'in remand' refers to police or judicial custody. In 2023, both Gujarat and Maharashtra reported 13 deaths in the 'not in remand' category, while Maharashtra reported four deaths in remand and Gujarat none.

Further, the data published by the daily reveals that between 2019 and 2023, there were three incidents in Gujarat in which accused persons died in custody allegedly due to physical assault by police, one in 2019 and two in 2021.

The NCRB's 2023 report, released in October last year, shows that Maharashtra and Gujarat together accounted for nearly half of India's custodial deaths that year, 30 of 62. Gujarat reported 13 custodial deaths in 2023, while Maharashtra reported 17. These two states have recorded the highest custodial death numbers for three consecutive years — 2021, 2022 and 2023.

NCRB data shows illness and suicide as the leading causes of custodial deaths in Gujarat and nationwide, without specifying comorbidities. Of Gujarat's 13 custodial deaths in 2023, five were reported as suicides, seven due to illness and one due to a prior injury. Across India, 24 of the 62 custodial deaths were attributed to suicide and 27 to illness.

Between 2019 and 2023, Gujarat recorded 75 custodial deaths, 31 by suicide and 32 due to illness. Across India, 386 custodial deaths were reported during the same period, with 150 attributed to suicide and 167 to illness.

"While this is the official data, the number of cases could be even higher," Human rights activist Father Cedric Prakash told the Vibes of India. "It's a shame that such a thing is happening."

Alleging that the system is criminalised, he advocated action against those who have not maintained law and order and also not ensured medical care for the accused.

Gujarat Congress spokesperson Dr Manish Doshi told the Vibes of India that custodial death is the real face of the BJP. "Usually, people from the lower strata of the society are victims of custodial deaths and not the rich," he observed.

Further, he lamented, "Despite guidelines by the Supreme Court, several measures required for police reforms

have not been undertaken in Gujarat."

#### FIR against police

Will the guardians of law be accountable? One such case emerged in 2021, in which courts directed that an FIR be lodged against policemen. The investigation, however, was later closed with a clean chit to all the accused personnel, even as the court has yet to take a final decision.

That case dates back to November 6, 2021, when Surendranagar police allegedly shot dead Hanifkhan Jat Malek, 45, a member of the 'Talpatri' gang, and his 14-year-old son Madeenkhan, claiming they had fired in self-defence. Following directions from the Gujarat High Court, Hanifkhan's 13-year-old daughter Suhanakhan approached the sessions court, which led to an investigation against the policemen involved.

An FIR was registered on May 29, 2025, at Bajana police station against sub-inspector Virendrasinh Jadeja, head constables Rajeshbhai Mithapara and Kirit Solanki, and constables Shaileshbhai Kathevadiya, Digvijaysinh Zala, Prahladbhai Charmata and Manubhai Fatepara, booking them for murder. Within seven months, police filed a closure report before a magisterial court in Surendranagar, The Indian Express has learnt.

Deputy Superintendent of Police Jugal D Purohit, the investigation officer, said that after completing the probe, police had filed a C-summary before the court, concluding that the firing on Hanifkhan and Madeenkhan was in self-defence. A C-summary indicates nil findings of guilt against the accused. The Surendranagar magisterial court is expected to hear the matter shortly.

The most recent police encounter in the state was reported on September 24, 2025, when Gujarat Police shot dead 32-year-old Vipul alias Neel Vishnu Parmar at a secluded spot along the Narmada Canal in Adalaj, Gandhinagar district. The incident occurred four days after Parmar allegedly assaulted a young couple in their vehicle, killing a fashion model, Vaibhav Manvani, with 12 stab wounds on his 25th birthday.

Parmar had been accused or convicted in at least 10 other cases, including two cases of loot and one of murder. In all three cases, the victims were either alone or couples sitting along isolated stretches of the Narmada Canal in the Adalaj area. According to the Gandhinagar Local Crime Branch, Parmar snatched a police weapon and fired at personnel during a crime scene reconstruction, injuring one officer, after which police fired in self-defence, killing him. A magisterial inquiry is underway.

Another case last year involved Karansinh Malaji Jadeja, a 21-year-old from Bharana village in Dwarka district, who died after consuming the herbicide 'Sarvanash'. Jadeja allegedly attempted suicide after he and a friend were stopped by police on August 17, beaten on the road and at the Vadinar harbour police chowki. He consumed the herbicide on August 18 and died in hospital 11 days later.

An FIR was registered on September 4, 2025, at Vadinar Marine Police station against head constables Pradipsinh alias Pradyumansinh Dhirubha Gohil and Karsan Rajsinh Gojiya, booking them for assault and abetment to suicide.

Police inspector M R Sauvseta, now posted at Kalyanpur police station, who investigated the case, said their anticipatory bail pleas were rejected by the sessions court and the Gujarat High Court, following which they were arrested and sent to judicial custody.

He said a chargesheet was filed in December 2025 based on evidence including videos in which the deceased stated that the assault by the two police personnel drove him to attempt suicide, a claim he also made in his dying declaration before an executive magistrate.

The daily cited another example. On September 13, 2025, four constables of Botad Town police station — Kaushik Jani, Yogesh Solanki, Ajay Rathod, Kuldeepsinh Vaghela and others unidentified — were booked for alleged police brutality against a 17-year-old boy over several days in August. A petition in the case is pending before the Gujarat High Court.

The minor was allegedly kept under illegal confinement for eight to nine days, beaten repeatedly, and Rs 50,000 was allegedly extorted from his elderly grandparents. On January 9, the High Court disposed of the Special Criminal Application after police informed it that an FIR had been registered, and two of the five accused had been arrested and chargesheeted. The investigation officer was unavailable for comment.

In another case, the National Human Rights Commission took notice on October 15, 2025, of reports that a minor was allegedly tortured at a Rajkot police station. The incident had occurred on September 1 but came to light on October 6 when a video circulated on social media, showing a man violently pulling the boy's hair inside the police station staff room.

Following this, a sanitation worker and a constable were booked under the Bharatiya Nyaya Sanhita and the Juvenile Justice Act. Police inspector S R Meghani said a chargesheet was filed in December 2025, but the accused were not sent to judicial custody since the offences carried a punishment of less than seven years. The trial in the case has now begun.

Dark 2025

Apart from the Gandhinagar encounter involving Vipul alias Neel Purohit, there were seven more instances within 50 days in the latter half of 2025 in which Gujarat police shot and injured accused persons in one or both legs, citing attempts to attack police or escape custody.

On December 30, 2025, around 7.45 pm, Ashok Punaram Panwar alias Bishnoi allegedly tried to strangle a sub-inspector with a seat belt while being transported by the State Monitoring Cell from Guwahati to Gujarat.

Inspector R J Khant shot Panwar, an alleged bootlegging gang leader booked under GujCTOC, in the leg. He was taken to a community health centre and later referred to Zydus Civil Hospital, Dahod. Earlier that day, Surendranagar police shot a riot accused in the leg during a crime scene reconstruction after he allegedly attacked a policeman with a knife.

That Surendranagar incident occurred between 5 pm and 6 pm in Shiyani village of Limbdi. The accused, Divyaraj alias Bull Shiva Borana, booked on December 2 for rioting and related offences, was injured when sub-inspector V M Kodiyatar fired five rounds, one of which struck him.

December 2025 alone saw six such incidents of police firing on accused persons, including two in a single day. Two of the accused were involved in sexual assault or rape cases.

Other incidents included a November 11 firing in Bilmora by State Monitoring Cell inspector C H Panara to thwart an alleged escape attempt by weapons trafficker Yash Singh Sundarsingh; a December 7 shooting by Ahmedabad City Police's Detection of Crime Branch involving a rape accused; a December 15 incident in Surat involving an accused attempting to snatch a service pistol; and a December 20 firing by Gandhinagar Police involving an accused in the rape of a four-year-old girl.

And so, between self-defence claims and clean chits, the victims' stories remain unresolved, leaving the state's custodial death toll as both a statistic and a silent indictment.



**Source: <https://www.amarujala.com/bihar/muzaffarpur/muzaffarpur-bihar-news-neet-student-death-case-reached-in-nhrc-and-bhrc-demand-to-impartial-investigation-muzaffarpur-news-c-1-1-noi1376-3858167-2026-01-19>**

Bihar News: पटना में नीट छात्रा की संदिग्ध मौत, मामला NHRC और BHRC तक पहुंचा; जांच की उठी मांग

न्यूज डेस्क, अमर उजाला, मुज्जफरपुर Published by: तिरहुत-मुजफ्फरपुर ब्यूरो Updated Mon, 19 Jan 2026 11:56 AM IST  
सार

तिरहुत-मुजफ्फरपुर

Bihar: पटना में नीट छात्रा गायत्री कुमारी की संदिग्ध मौत का मामला NHRC और BHRC तक पहुंचा है। पोस्टमार्टम में चोट के निशान मिले हैं। मामले को लेकर निष्पक्ष जांच के लिए रिटायर्ड जज की निगरानी में जांच की मांग की गई।

विस्तार

पटना में बीते दिनों नीट की तैयारी कर रही छात्रा की संदिग्ध मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) और बिहार राज्य मानवाधिकार आयोग (BHRC) तक पहुंच गया है। इस गंभीर मामले को लेकर दोनों आयोगों में अलग-अलग याचिकाएं दायर की गई हैं। साथ ही सुप्रीम कोर्ट और पटना हाई कोर्ट को भी मामले से अवगत कराया गया है।

जहानाबाद जिले की रहने वाली नीट छात्रा गायत्री कुमारी पटना के कंकडबाग स्थित मुन्नाचक इलाके में शम्भू गर्ल्स हॉस्टल में रहकर NEET की तैयारी कर रही थी। बीते दिनों उसकी संदिग्ध परिस्थितियों में मौत हो गई थी। शुरुआती जांच में पुलिस ने मामले को आत्महत्या से जोड़ने का प्रयास किया, लेकिन पोस्टमार्टम रिपोर्ट सामने आने के बाद कई गंभीर आपराधिक पहलुओं का खुलासा हुआ।

पोस्टमार्टम रिपोर्ट में शरीर पर चोट के कई निशान मिलने के बाद यह मामला आत्महत्या से कहीं अधिक गंभीर प्रतीत हो रहा है। इसके बाद बिहार पुलिस ने मामले की जांच के लिए एसआईटी का गठन किया है। वहीं, अब मुजफ्फरपुर से इस मामले को लेकर राष्ट्रीय मानवाधिकार आयोग और बिहार राज्य मानवाधिकार आयोग में याचिकाएं दायर की गई हैं।

मामले को लेकर मानवाधिकार अधिवक्ता एस.के. झा ने कहा कि शरीर पर मिले चोटों के निशान और घटनाक्रम की परिस्थितियां यह सवाल खड़े करती हैं कि शुरू में इस आपराधिक घटना को दबाने का प्रयास किया गया और जानबूझकर इसे आत्महत्या का रूप देने की कोशिश हुई। उन्होंने कहा कि इस तरह के जघन्य मामले में जांच के दौरान किसी भी स्तर पर लापरवाही या सच्चाई छिपाने का प्रयास दंडनीय अपराध है।

एस.के. झा ने आगे कहा कि सभ्य समाज में बेटियों की सुरक्षा सरकार की सर्वोच्च प्राथमिकता होनी चाहिए। इसी को देखते हुए मानवाधिकार आयोग से इस मामले की निष्पक्ष और उच्चस्तरीय जांच अवकाश प्राप्त न्यायाधीश की निगरानी में कराए जाने की मांग की गई है। साथ ही न्याय की गुहार लगाते हुए सुप्रीम कोर्ट और पटना हाई कोर्ट के मुख्य न्यायाधीश को भी पत्र लिखा गया है।



## Source:

<https://azadsipahi.in/01/2026/%E0%A4%AA%E0%A4%9F%E0%A4%A8%E0%A4%BE-%E0%A4%B9%E0%A5%89%E0%A4%B8%E0%A5%8D%E0%A4%9F%E0%A4%B2-%E0%A4%AE%E0%A5%87%E0%A4%82-neet-%E0%A4%9B%E0%A4%BE%E0%A4%A4%E0%A5%8D%E0%A4%80%E0%A4%BE-%E0%A4%95%E0%A5%80.html>

पटना हॉस्टल में NEET छात्रा की रहस्यमय मौत, मानवाधिकार आयोग में दर्ज हुई याचिका

By shivam kumar January 19, 2026 Updated:January 19, 2026

2 Mins Read

पटना। पटना के कंकड़बाग स्थित शम्भू गल्स्स हॉस्टल में नीट की तैयारी कर रही छात्रा की रहस्यमय मौत के मामले ने गंभीर मोड़ ले लिया है। मुजफ्फरपुर के मानवाधिकार अधिवक्ता एस.के. झा ने इस घटना पर राष्ट्रीय मानवाधिकार आयोग में अलग-अलग याचिकाएं दायर कर दी हैं। मृतका गायत्री कुमारी जहानाबाद जिले की निवासी थी, जो पटना में रहकर कोचिंग कर रही थी।

इस मामले में पुलिस की प्रारंभिक कार्रवाई पर सवाल उठाए गए हैं। अधिवक्ता एस.के. झा का आरोप है कि शुरू में घटना को दबाने और इसे सीधे आत्महत्या का रूप देने का प्रयास किया गया। हालांकि, पोस्टमार्टम रिपोर्ट के बाद सामने आए तथ्य, जिसमें शरीर पर चोट के निशान शामिल हैं, ने इस मामले को एक गंभीर आपराधिक घटना की ओर मोड़ दिया है। झा ने कहा कि यह सवाल खड़ा करता है कि क्या सच्चाई छिपाने का प्रयास हुआ, जो कि स्वयं एक दंडनीय अपराध है।

इन्हीं गंभीर आरोपों के मद्देनजर, मानवाधिकार अधिवक्ता ने मानवाधिकार आयोग से मांग की है कि इस मामले की निष्पक्ष व उच्चस्तरीय जांच एक अवकाश-प्राप्त न्यायाधीश की निगरानी में कराई जाए। उन्होंने इस संदर्भ में सुप्रीम कोर्ट और पटना हाई कोर्ट के मुख्य न्यायाधीश को भी पत्र लिखकर न्यायिक हस्तक्षेप व न्याय की गुहार लगाई है। यह मामला एक बार फिर छात्राओं की हॉस्टल सुरक्षा और संवेदनशील मामलों में पारदर्शी जांच की मांग को केंद्र में ला रहा है।



**Source: <https://www.citypostlive.com/news/crime/the-suicide-story-marks-of-injury-human-rights-commission-intervenes-in-patna-neet-student-death-case-is-there-a-deep-secret-buried-%E0%A4%B8%E0%A4%B8%E0%A4%87%E0%A4%A1-%E0%A4%95-%E0%A4%95%E0%A4%B9/>**

'सुसाइड' की कहानी... चोटों के निशान: पटना नीट छात्रा मौत केस में मानवाधिकार आयोग की एंट्री, क्या दफन है कोई गहरा राज?...

Last updated: January 19, 2026 12:00 pm

By Ritu Raj

बिहार की राजधानी पटना में डॉक्टर बनने का सपना देख रही एक नीट (NEET) छात्रा की संदिग्ध मौत ने अब एक बड़ा कानूनी और नैतिक मोड़ ले लिया है। यह मामला महज एक एफआईआर तक सीमित नहीं रहा, बल्कि अब राष्ट्रीय मानवाधिकार आयोग (NHRC) और राज्य मानवाधिकार आयोग की दहलीज तक जा पहुँचा है। मुजफ्फरपुर के प्रसिद्ध मानवाधिकार अधिवक्ता सुबोध कुमार झा ने इस रहस्यमयी मौत के पीछे की 'पर्दापोशी' को बेनकाब करने के लिए मोर्चा खोल दिया है।

सिस्टम की 'थ्योरी' पर उठे गंभीर सवाल:

अधिवक्ता एस.के. झा ने सुप्रीम कोर्ट और पटना हाईकोर्ट के मुख्य न्यायाधीशों को पत्र लिखकर इस मामले में तत्काल हस्तक्षेप की मांग की है। उनका आरोप बेहद गंभीर है: "क्या किसी रसूखदार को बचाने के लिए एक हत्या को आत्महत्या का रूप दिया गया?" झा का कहना है कि छात्रा के शरीर पर मौजूद चोट के निशान और परिस्थितिजन्य साक्ष्य चीख-चीख कर कुछ और ही बयां कर रहे थे, लेकिन पुलिस और प्रशासन ने शुरुआत से ही एक 'गलत नैरेटिव' गढ़ने की कोशिश की।

जांच के घेरे में पुलिस और प्रशासन;

याचिका में सीधे तौर पर सवाल उठाया गया है कि जब तक मेडिकल रिपोर्ट सार्वजनिक नहीं हुई, तब तक जांच की दिशा एकतरफा क्यों थी? अधिवक्ता का आरोप है कि हॉस्टल संचालक से लेकर जांच अधिकारियों तक के बयानों में भारी विरोधाभास है।

"किसी अपराधी को बचाने के लिए तथ्य छिपाना खुद में एक दंडनीय अपराध है। पोस्टमार्टम रिपोर्ट ने पुलिस और हॉस्टल प्रशासन के उन दावों की पोल खोल दी है, जो पहले दिन से ही इसे सुसाइड करार दे रहे थे।" — सुबोध कुमार झा, मानवाधिकार अधिवक्ता



## Source:

<https://www.bhaskar.com/amp/local/bihar/muzaffarpur/news/demand-for-investigation-petition-in-human-rights-commission-on-the-death-of-neet-student-in-patna-136991860.html>

जांच की मांग... पटना में नीट छात्रा की मौत पर मानवाधिकार आयोग में याचिका

मुजफ्फरपुर 4 घंटे पहले

मुजफ्फरपुर। पटना के कंकड़बाग थाना क्षेत्र स्थित मुन्नाचक के शंभू गल्स्टर्स हॉस्टल में रहकर नीट की तैयारी कर रही छात्रा की मौत के मामले में राष्ट्रीय एवं राज्य मानवाधिकार आयोग में याचिका दायर की गई है। याचिका जिले के मानवाधिकार अधिवक्ता एसके झा द्वारा दायर की गई है। उन्होंने मामले की निष्पक्ष और उच्चस्तरीय जांच की मांग करते हुए अवकाश-प्राप्त न्यायाधीश की निगरानी में जांच कराने की अपील की है। जहानाबाद जिले की रहने वाली छात्रा पटना में रहकर मेडिकल प्रवेश परीक्षा की तैयारी कर रही थी। छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने इसे आत्महत्या का मामला बताया था, लेकिन पोस्टमार्टम रिपोर्ट सामने आने के बाद कई गंभीर आपराधिक कृत्यों की आशंका जाहिर हुई है। रिपोर्ट में शरीर पर चोटों के निशान और अन्य संदिग्ध परिस्थितियों का उल्लेख है, जिससे यह स्पष्ट होता है कि मामला केवल आत्महत्या तक सीमित नहीं है।



**Source: <https://www.bhaskar.com/local/bihar/muzaffarpur/news/patna-neet-student-death-human-rights-plea-judge-probe-136984916.html>**

राष्ट्रीय और राज्य मानवाधिकार आयोग में याचिका दायर: NEET छात्रा की मौत मामला, रिटायर्ड जज की निगरानी में जांच की मांग; चीफ जस्टिस को लिखा लेटर

मुजफ्फरपुर 8 घंटे पहले | SK Jha

पटना में NEET छात्रा से रेप और मौत मामले में राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दायर की गई है। पोस्टमॉर्टम रिपोर्ट में सामने आए रेप और गहरी चोट को लेकर मुजफ्फरपुर के मानवाधिकार मामलों के अधिवक्ता एस.के. झा ने याचिका दायर की है।

उच्चस्तरीय जांच की मांग

रिटायर्ड जज की निगरानी में मामले की निष्पक्ष और उच्चस्तरीय जांच की मांग की गई है। मामले को लेकर सुप्रीम कोर्ट और पटना हाई कोर्ट के चीफ जस्टिस को भी पत्र लिखा गया है।

छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने इसे आत्महत्या का मामला बताया था। हालांकि, पोस्टमॉर्टम रिपोर्ट सामने आने के बाद यह स्पष्ट हुआ कि मामला गंभीर आपराधिक कृत्यों से जुड़ा हो सकता है।

हत्या को आत्महत्या बताने का प्रयास किया

अधिवक्ता एस.के. झा ने कहा कि शरीर पर चोटों के निशान और अन्य परिस्थितियां यह सवाल खड़े करती हैं कि शुरुआत में इस आपराधिक घटना को दबाने का प्रयास किया गया और इसे आत्महत्या का रूप देने की कोशिश की गई। इस प्रकार के जघन्य मामले में जांच में कहीं भी लापरवाही या सच्चाई को छिपाने का प्रयास जिस स्तर से भी हुआ है, वह एक दंडनीय अपराध है। सभ्य समाज में बेटियों की सुरक्षा सरकार की उच्च प्राथमिकता है।



## Source: <https://deshajtimes.com/news/bihar/muzaffarpur/patna-neet-student-death-human-rights-petition/212844/>

Patna NEET student death: नीट छात्रा की मौत का रहस्य गहराया, Muzaffarpur में मानवाधिकार आयोग में गुहार

19 जनवरी 2026 | By Deshaj Times

Highlights -

Patna NEET student death: जांच की दिशा पर गंभीर सवाल

बेटियों की सुरक्षा और न्यायिक हस्तक्षेप की पहल

Patna NEET student death: शिक्षा के शहर पटना में अब बेटियों की सुरक्षा पर सवालिया निशान उठ रहे हैं। सपनों को पंख देने आई एक छात्रा की संदिग्ध मौत ने पूरे समाज को झ़क़झोर कर रख दिया है।

पटना में नीट की तैयारी कर रही एक छात्रा की संदिग्ध मौत के मामले में राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग-अलग याचिकाएं दायर की गई हैं। यह याचिका मुजफ्फरपुर जिले के मानवाधिकार मामलों के विशेषज्ञ अधिवक्ता एसके झ़ा ने दर्ज कराई है। यह महत्वपूर्ण खबर आप पढ़ रहे हैं देशज टाइम्स बिहार का N0.1।

जहानाबाद जिले की निवासी गायत्री कुमारी पटना के मुन्नाचक, कंकड़बाग स्थित शम्भू गल्स्स हॉस्टल में रहकर नीट की तैयारी कर रही थी। उसकी मौत के बाद प्रारंभिक जांच में पुलिस ने घटना को आत्महत्या से जोड़ने का प्रयास किया था, लेकिन पोस्टमार्टम रिपोर्ट ने चौंकाने वाले तथ्य उजागर किए। रिपोर्ट ने स्पष्ट कर दिया कि यह मामला गंभीर आपराधिक कृत्यों से जुड़ा हुआ है।

Patna NEET student death: जांच की दिशा पर गंभीर सवाल

मामले के संबंध में मानवाधिकार अधिवक्ता एसके झ़ा ने बताया कि छात्रा के शरीर पर चोटों के निशान और अन्य परिस्थितियां यह सवाल खड़े करती हैं कि शुरुआत में इस आपराधिक घटना को दबाने का प्रयास किया गया और इसे जानबूझकर आत्महत्या का रूप देने की कोशिश की गई। इस प्रकार के जघन्य मामले में जांच में कहीं भी लापरवाही या सच्चाई को छुपाने का प्रयास, जिस स्तर से भी हुआ है, वह एक दंडनीय अपराध है। अधिवक्ता एसके झ़ा ने इस पूरे मामले में उच्च स्तरीय जांच की मांग की है, ताकि दोषियों को सजा मिल सके।

अधिवक्ता झ़ा ने जोर देकर कहा कि एक सभ्य समाज में बेटियों की सुरक्षा सरकार की सर्वोच्च प्राथमिकता होनी चाहिए। यदि जांच में कोई भी चूक या तथ्यों को छिपाने का प्रयास किया गया है, तो यह स्वीकार्य नहीं है। उन्होंने मानवाधिकार आयोग के स्तर से अवकाश-प्राप्त न्यायाधीश की निगरानी में मामले की निष्पक्ष और उच्चस्तरीय जांच की मांग की है। आप पढ़ रहे हैं देशज टाइम्स बिहार का N0.1।

बेटियों की सुरक्षा और न्यायिक हस्तक्षेप की पहल

इस गंभीर मुद्दे पर अधिवक्ता झ़ा ने सुप्रीम कोर्ट और पटना हाई कोर्ट के चीफ जस्टिस को भी पत्र लिखकर न्याय की गुहार लगाई है। उनकी इस पहल से उमीद जगी है कि इस मामले में सच्चाई सामने आएगी और दोषियों को सजा मिल पाएगी। यह एक ऐसा कदम है जिससे न्याय प्रणाली में आम जनता का विश्वास और मजबूत होगा।



## Source: <https://firstbihar.com/bihar/patna-news/patna-neet-student-death-case-human-rights-commission-petition-119450>

Patna NEET student death : NEET छात्रा मौत मामला: मानवाधिकार आयोग में याचिका, सुप्रीम कोर्ट चीफ जस्टिस से न्याय की मांग

Patna NEET student death : पटना में NEET की तैयारी कर रही छात्रा की संदिग्ध मौत का मामला अब मानवाधिकार आयोग तक पहुंच गया है। इस केस में राष्ट्रीय और बिहार राज्य मानवाधिकार आयोग में याचिकाएं दायर की गई हैं, जिससे जांच और न्याय की उम्मीद बढ़ी है।

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Patna NEET student death : बिहार की राजधानी पटना में NEET की तैयारी कर रही छात्रा की संदिग्ध मौत का मामला अब मानवाधिकार आयोग तक पहुंच गया है। इस चर्चित प्रकरण में राष्ट्रीय मानवाधिकार आयोग (NHRC) और बिहार राज्य मानवाधिकार आयोग (BSHRC) में दो अलग-अलग याचिकाएं दायर की गई हैं। मुजफ्फरपुर के मानवाधिकार मामलों के वरिष्ठ अधिवक्ता सुबोध कुमार झा द्वारा यह याचिकाएं दाखिल की गई हैं। इसके साथ ही उन्होंने पटना हाईकोर्ट और सुप्रीम कोर्ट के मानवीय चीफ जस्टिस को पत्र लिखकर इस मामले में न्याय की गुहार लगाई है।

मानवाधिकार अधिवक्ता एस.के. झा का कहना है कि छात्रा के शरीर पर चोटों के निशान, घटनास्थल की परिस्थितियां और प्रारंभिक जांच में सामने आए विरोधाभासी बयान यह गंभीर सवाल खड़े करते हैं कि कहीं इस आपराधिक घटना को दबाने की कोशिश तो नहीं की गई। उन्होंने आशंका जताई कि किसी आरोपी को बचाने के उद्देश्य से इस मामले को आत्महत्या का रूप देने का प्रयास किया गया। अधिवक्ता का आरोप है कि इस जघन्य घटना की जांच में यदि किसी भी स्तर पर लापरवाही हुई है या सच्चाई को छुपाने की कोशिश की गई है, तो वह अपने आप में ढंगीय अपराध है।

एस.के. झा ने कहा कि एक सभ्य समाज में बेटियों की सुरक्षा सरकार की सर्वोच्च प्राथमिकता होनी चाहिए। लेकिन इस मामले में पुलिस, डॉक्टरों, वरीय अधिकारियों और हॉस्टल संचालक तक के बयानों में असंगतियां देखने को मिली हैं। उन्होंने आरोप लगाया कि वास्तविक तथ्यों से इतर बयान दिए गए, जिससे पूरे मामले पर संदेह गहराता चला गया। प्रारंभिक जांच में पुलिस ने छात्रा की मौत को आत्महत्या से जोड़ने का प्रयास किया, लेकिन जैसे ही पोस्टमार्टम रिपोर्ट सामने आई, जांच की दिशा बदलनी पड़ी।

मानवाधिकार आयोग में दायर याचिका में मांग की गई है कि इस पूरे मामले की निष्पक्ष और उच्चस्तरीय जांच अवकाश-प्राप्त न्यायाधीश की निगरानी में कराई जाए। अधिवक्ता का कहना है कि जब तक जांच किसी स्वतंत्र और निष्पक्ष प्राधिकरण की देखरेख में नहीं होगी, तब तक सच्चाई सामने आने की संभावना कम है। यही कारण है कि उन्होंने मानवाधिकार आयोग के साथ-साथ सुप्रीम कोर्ट और पटना हाईकोर्ट के चीफ जस्टिस को भी पत्र लिखकर हस्तक्षेप की मांग की है।

बताया जा रहा है कि मृत छात्रा बिहार के जहानाबाद जिले की निवासी थी और पटना के कंकड़बाग इलाके के मुन्नाचक स्थित शम्भू गल्स हॉस्टल में रहकर NEET की तैयारी कर रही थी। छात्रा की मौत के बाद जब मामला सामने आया, तो शुरुआत में पुलिस ने इसे आत्महत्या का मामला बताया। हालांकि, पोस्टमार्टम रिपोर्ट में सामने आए तथ्यों ने इस दावे को कमजोर कर दिया। रिपोर्ट में चोटों के निशान और अन्य पहलुओं ने इस बात की ओर इशारा किया कि मामला साधारण आत्महत्या नहीं, बल्कि गंभीर आपराधिक कृत्य से जुड़ा हो सकता है।

इस घटना के बाद से छात्रा के परिवार में गहरा आक्रोश है। परिजनों का आरोप है कि उनकी बेटी के साथ अन्याय हुआ है और दोषियों को बचाने की कोशिश की जा रही है। वहीं, इस मामले ने राज्य की कानून-व्यवस्था और छात्राओं की सुरक्षा व्यवस्था पर भी सवाल खड़े कर दिए हैं। खासकर उन छात्राओं की सुरक्षा को लेकर चिंता बढ़ गई है, जो पढ़ाई के लिए अपने घरों से दूर रहकर हॉस्टलों में निवास करती हैं।

मानवाधिकार आयोग में मामला पहुंचने के बाद उम्मीद जताई जा रही है कि अब जांच प्रक्रिया में पारदर्शिता आएगी और दोषियों पर सख्त कार्रवाई होगी। अधिवक्ताओं और सामाजिक संगठनों का कहना है कि यह केवल एक छात्रा का मामला नहीं है, बल्कि यह पूरे समाज के लिए चेतावनी है कि यदि ऐसे मामलों में सख्ती नहीं बरती गई, तो भविष्य में भी बेटियों की सुरक्षा खतरे में रहेगी।

फिलहाल, सभी की नजरें मानवाधिकार आयोग, पुलिस जांच और न्यायपालिका के अगले कदम पर टिकी हुई हैं। पीड़ित परिवार को न्याय मिलेगा या नहीं, यह आने वाले दिनों में जांच की दिशा और निष्कर्ष से तय होगा।



## Source: <https://www.jagran.com/bihar/muzaffarpur-patna-neet-student-death-human-rights-commission-petition-40112989.html>

पटना में नीट छात्रा की मौत का मामला मानवाधिकार आयोग पहुंचा, पोस्टमार्टम रिपोर्ट ने खोले आपराधिक राज

By Sanjeev Kumar Edited By: Ajit kumar

Updated: Mon, 19 Jan 2026 11:45 AM (IST)

Bihar student case: पटना में नीट की तैयारी कर रही छात्रा की मौत का मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग पहुंच गया है। अधिवक्ता एस.के. झा ने याचिका दायर की है। प्रारंभिक पुलिस जांच में इसे आत्महत्या बताया गया था, लेकिन पोस्टमार्टम रिपोर्ट में शरीर पर चोटों के निशान मिले हैं, जो गंभीर आपराधिक कृत्यों की ओर इशारा करते हैं। निष्पक्ष जांच की मांग की गई है।

### HighLights

नीट छात्रा की मौत का मामला मानवाधिकार आयोग पहुंचा।

पोस्टमार्टम रिपोर्ट ने आत्महत्या के बजाय अपराध का संकेत दिया।

निष्पक्ष जांच और न्याय की मांग, सुप्रीम कोर्ट को पत्र।

संजीव कुमार, मुजफ्फरपुर। Patna NEET student death: पटना में नीट की तैयारी कर रही छात्रा की मौत के मामले ने नया मोड़ ले लिया है। इस गंभीर प्रकरण को लेकर राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग में अलग-अलग याचिकाएं दायर की गई हैं। यह याचिका मानवाधिकार मामलों के जानकार अधिवक्ता एस.के. झा की ओर से दाखिल की गई है।

मृत छात्रा बिहार के जहानाबाद जिले की रहने वाली थी और पटना के कंकड़बाग स्थित शम्भू गल्स्स हॉस्टल में रहकर नीट की तैयारी कर रही थी। छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने मामले को आत्महत्या से जोड़ने का प्रयास किया, लेकिन पोस्टमार्टम रिपोर्ट सामने आने के बाद कई गंभीर आपराधिक कृत्यों के संकेत मिले हैं।

मानवाधिकार अधिवक्ता एस.के. झा ने बताया कि पोस्टमार्टम रिपोर्ट में शरीर पर चोटों के निशान और अन्य परिस्थितियां इस ओर इशारा करती हैं कि यह मामला केवल आत्महत्या नहीं, बल्कि गंभीर अपराध से जुड़ा हो सकता है। उन्होंने आरोप लगाया कि शुरुआत में इस घटना को दबाने और जानबूझकर आत्महत्या का रूप देने का प्रयास किया गया।

अधिवक्ता ने कहा कि इस तरह के जघन्य मामले में यदि जांच के किसी भी स्तर पर लापरवाही या सच्चाई छिपाने का प्रयास हुआ है, तो वह दंडनीय अपराध की श्रेणी में आता है। बेटियों की सुरक्षा सभ्य समाज और सरकार की सर्वोच्च प्राथमिकता होनी चाहिए।

मामले की निष्पक्ष और उच्चस्तरीय जांच सुनिश्चित करने के लिए मानवाधिकार आयोग से अवकाश-प्राप्त न्यायाधीश की निगरानी में जांच कराने की मांग की गई है। इसके साथ ही न्याय की गुहार लगाते हुए सुप्रीम कोर्ट और पटना हाई कोर्ट के चीफ जस्टिस को भी पत्र भेजा गया है।



**Source: <https://lalluram.com/patna-rape-case/>**

NEET छात्रा की मौत के मामले में मानवाधिकार आयोग में याचिका, रिटायर्ड जज की निगरानी में जांच की मांग

Niraj Mishra | 19 Jan 2026, 03:40 PM

बिहार

मुजफ्फरपुर। पटना में NEET की छात्रा से कथित रूप से रेप और हत्या के बाद अब मामला राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है।

मुजफ्फरपुर के मानवाधिकार मामलों के अधिवक्ता एस.के. झा ने पोस्टमॉर्टम रिपोर्ट में रेप और गहरी चोटों के तथ्य सामने आने के बाद दोनों आयोगों में अलग-अलग याचिका दायर की है।

उच्चस्तरीय और निष्पक्ष जांच की मांग

याचिका में मामले की निष्पक्ष जांच की मांग करते हुए रिटायर्ड जज की निगरानी में जांच कराने की बात कही गई है। इसके साथ ही सुप्रीम कोर्ट और पटना हाईकोर्ट के चीफ जस्टिस को भी पत्र लिखकर इस घटना की गंभीरता पर ध्यान आकर्षित किया गया है।

पुलिस की प्रारंभिक रिपोर्ट पर सवाल

छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने इसे आत्महत्या बताया था। लेकिन पोस्टमॉर्टम रिपोर्ट के खुलासे के बाद यह स्पष्ट हुआ कि यह घटना गंभीर आपराधिक कृत्यों से जुड़ी हो सकती है।

हत्या को आत्महत्या बताने का प्रयास

अधिवक्ता एस.के. झा ने कहा कि शरीर पर चोटों के निशान और परिस्थितियां यह संकेत देती हैं कि शुरुआत में इस घटना को दबाने और आत्महत्या दिखाने का प्रयास किया गया। ऐसे जघन्य अपराध में जांच में लापरवाही या सच्चाई छिपाने का प्रयास करना दंडनीय अपराध है। उन्होंने कहा कि बेटियों की सुरक्षा समाज और सरकार की सर्वोच्च प्राथमिकता होनी चाहिए।

## Source: <https://lokraag.com/trending-now/rni-is-a-mirror-of-introspection-for-nations-ram-nath-kovind/>

RNI राष्ट्रों के लिए 'आत्ममंथन का दर्पण' है: Ram Nath Kovind

Posted by-sapna upadhyay

January 19, 2026

नई दिल्ली,(हि.स.)। पूर्व राष्ट्रपति राम नाथ कोविंद ने कहा कि रिस्पॉन्सिबल नेशन्स इंडेक्स (आरएनआई) केवल प्रतिस्पर्धा बढ़ाने वाला स्कोरबोर्ड नहीं है, बल्कि राष्ट्रों के लिए 'आत्ममंथन का दर्पण' है।

राम नाथ कोविंद ने यह बात आज नई दिल्ली स्थित डॉ. अंबेडकर इंटरनेशनल सेंटर में वर्ल्ड इंटेलेक्चुअल फाउंडेशन की ओर से आयोजित कार्यक्रम में देश की पहली 'रिस्पॉन्सिबल नेशन्स इंडेक्स' रिपोर्ट जारी करने के दौरान कही।

इसका मुख्य उद्देश्य राष्ट्रों को उनके नागरिकों, पर्यावरण और वैश्विक समुदाय के प्रति अधिक जवाबदेह बनाने के लिए प्रोत्साहित करना है। इस इंडेक्स में भारत का स्थान 16वां है जबकि पहले स्थान पर सिंगापुर और दूसरे पर स्विटजरलैंड है।

कोविंद ने कहा कि राष्ट्रों की महानता का निर्धारण 'बल' से नहीं बल्कि 'चरित्र' से होना चाहिए। विकसित देशों का लक्ष्य अब वैश्विक प्रभुत्व नहीं, बल्कि वैश्विक सुधारों का मार्गदर्शक बनना होना चाहिए।

उन्होंने कहा कि कोई भी देश आर्थिक रूप से संपन्न होते हुए भी गैर जिम्मेदार हो सकता है। इसलिए केवल उच्च प्रति व्यक्ति आय, अच्छे शासन का एक मानक नहीं हो सकती।

किसी भी देश की प्रगति के सच्चे मानक के रूप में पहले मानवीय विकास इंडेक्स के विकसित होने के पीछे यही मूल कारण था। इस मानक में प्रति व्यक्ति आय के अतिरिक्त स्वास्थ्य और शिक्षा को भी एक समावेशी मानदंड के रूप में शामिल किया गया।

कोविंद ने कहा कि यह इंडेक्स एक व्यापक अध्ययन है जिसमें शासन से जुड़े कई अहम पहलुओं और नियम आधारित अंतरराष्ट्रीय व्यवस्था के मानदंडों को शामिल किया गया है।

यह एक ऐसा कदम है जो अभी प्रगति पर है और भविष्य में इसकी और परख तथा बौद्धिक व्याख्याएं हो सकती हैं लेकिन यह आने वाली पीढ़ियों के लिए शांतिपूर्ण और समृद्ध भविष्य के निर्माण की दिशा में एक बहुत ही महत्वपूर्ण कदम है।

उन्होंने कहा, "मुझे खुशी है कि आरएनआई नवीकरणीय ऊर्जा, जैव विविधता और स्वच्छ पर्यावरण जैसे इस धरती को बचाने के लिए किए गए प्रयासों पर बल देता है।"

राष्ट्रीय मानवाधिकार आयोग के पूर्व अध्यक्ष न्यायमूर्ति अरुण कुमार मिश्रा ने कहा कि आज के दौर में विकास की परिभाषा केवल आर्थिक नहीं होनी चाहिए, बल्कि तकनीकी सुरक्षा और पर्यावरणीय स्थिरता पर आधारित होनी चाहिए।

उन्होंने कहा कि यह संदेश स्पष्ट करता है कि वैश्विक समस्याओं के समाधान के लिए केवल विकास ही काफी नहीं है, बल्कि राष्ट्रों को अपनी कार्यप्रणाली में सुधार और आपस में एकजुट होना पड़ेगा।

जवाहरलाल नेहरू विश्वविद्यालय की कुलपति प्रो. शांतिश्री डी. पंडित ने कहा कि आने वाला समय केवल शक्ति या प्रभुत्व का नहीं होगा बल्कि भविष्य का वैश्विक क्रम संवाद, मानवता के प्रति जवाबदेही और उत्तरदायित्व से तय होगा, जिसमें भारत एक मार्गदर्शक की भूमिका निभाएगा।

दस्तावेजों के अनुसार, वर्तमान में दुनिया जलवायु परिवर्तन, युद्ध, मानवीय आपातकाल और लोकतंत्र पर बढ़ते दबाव जैसे संकटों से जूझ रही है जहां देशों की क्षमताएं तो बढ़ी हैं, लेकिन उनकी 'नैतिक जिम्मेदारी' में कमी देखी गई है।

इस मौके पर आर्थिक विकास संस्थान और 15वें वित्त आयोग के अध्यक्ष एन.के. सिंह, पेरिस विश्वविद्यालय के पूर्व कुलपति प्रो. एडुआर्ड हस्सन, भारतीय प्रबंधन संस्थान, मुंबई के निदेशक प्रो. मनोज कुमार तिवारी, राष्ट्रीय मानवाधिकार आयोग के पूर्व अध्यक्ष न्यायमूर्ति अरुण कुमार मिश्रा और वर्ल्ड इंटेलेक्चुअल फाउंडेशन के अध्यक्ष प्रो. जगदीश मुखी सहित अन्य गणमान्य जन मौजूद रहे।

उल्लेखनीय है कि यह पहल 'वसुधैव कुलुंबकम' और नैतिक संयम जैसे सभ्यतागत मूल्यों को वैश्विक स्तर पर आधुनिक नीतिगत उपकरणों में बदलने के विश्वास पर आधारित है।

इससे राष्ट्रों की प्रगति को केवल उनकी संपत्ति या जीडीपी के आधार पर नहीं, बल्कि उनकी जिम्मेदारियों के आधार पर मापेगा। इसमें जवाहरलाल नेहरू विश्वविद्यालय, भारतीय प्रबंधन संस्थान, मुंबई और डॉ. अंबेडकर इंटरनेशनल सेंटर का भी सहयोग है।



## Source:

<https://navbharattimes.indiatimes.com/state/bihar/muzaffarpur/shambu-girls-hostel-neet-girl-student-death-case-advocate-file-petition-in-bihar-and-national-human-rights-commission/articleshow/126677452.cms>

शंभू गर्ल्स हॉस्टल कांड़: सुप्रीम कोर्ट से मानवाधिकार आयोग तक याचिका, कांग्रेस ने 24 घंटे में मांगी रिपोर्ट

Edited by: ऋषिकेश नारायण सिंह•Contributed by: संदीप कुमार | नवभारतटाइम्स.कॉम•19 Jan 2026, 6:03 pm IST

Patna Neet Girl Student Case: पटना के शंभू गर्ल्स हॉस्टलकांड का मामला अब बिहार मानवाधिकार आयोग और राष्ट्रीय मानवाधिकार आयोग पहुंच गया है। मुजफ्फरपुर में मानवाधिकार मामलों के जानकार एडवोकेट ने इसको लेकर याचिका दाखिल कर दी है।

मुजफ्फरपुर/पटना: पटना में नीट की तैयारी कर रही छात्रा की शंभू गर्ल्स हॉस्टल संदिग्ध मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग तक पहुंच गया है। इस गंभीर मामले को लेकर मानवाधिकार मामलों के जानकार अधिवक्ता एस. के. झा ने दोनों आयोगों में अलग-अलग याचिकाएं दायर की हैं और उच्चस्तरीय निष्पक्ष जांच की मांग की है।

मानवाधिकार आयोग में याचिका

अधिवक्ता एस. के. झा का कहना है कि उपलब्ध साक्ष्य यह संकेत देते हैं कि यह मामला आत्महत्या का नहीं हो सकता, बल्कि इसके पीछे गंभीर अपराध है। अधिवक्ता ने आरोप लगाया है कि शुरुआती स्तर पर इस घटना को दबाने और जानबूझकर आत्महत्या का रूप देने का प्रयास किया गया। उन्होंने कहा कि यदि जांच के किसी भी स्तर पर लापरवाही, सच्चाई छिपाने या तथ्यों से छेड़छाड़ की गई है, तो यह दंडनीय अपराध की श्रेणी में आता है।

सुप्रीम कोर्ट और हाईकोर्ट के चीफ जस्टिस को भी चिट्ठी

अधिवक्ता एस. के. झा ने मामले की गंभीरता को देखते हुए मानवाधिकार आयोग से सेवानिवृत जज की निगरानी में उच्चस्तरीय जांच कराने की मांग की है। इसके साथ ही न्याय की गुहार लगाते हुए सुप्रीम कोर्ट और पटना हाईकोर्ट के मुख्य न्यायाधीश को भी पत्र भेजा गया है।

अलख पांडे भी जहानाबाद की निर्भया के इंसाफ की जंग में कूदे

फिजिक्स वाला के संस्थापक और मशहूर शिक्षक अलख पांडे ने भी इस मामले को लेकर सवाल उठाए हैं। शंभू गर्ल्स हॉस्टल वाले केस को लेकर अलख पांडे ने कहा है कि 'बच्ची के साथ गैंगरेप हुआ है। पुलिस अपनी शुरुआती रिपोर्ट में बच्ची के आत्महत्या की बात कही। फिर पुलिस ने रिपोर्ट बदल दी और कहा कि हमें नहीं पता कि रेप हुआ या नहीं हुआ। हमारा सवाल ये है कि जब मां-बाप अपनी लड़कियों को घर से बाहर नहीं निकलने देते हैं और जब वो पुलिस प्रशासन का ये रवैया देखते हैं तो उन्हें और डर लगता है अपनी बच्चियों की सुरक्षा को लेकर।' नीचे सुनिए और क्या कहा अलख पांडे ने।

कांग्रेस ने SIT रिपोर्ट के लिए दिया 24 घंटे का अल्टीमेटम

उधर बिहार कांग्रेस ने पटना गर्ल्स हॉस्टल कांड को लेकर मोर्चा खोल दिया है। बिहार कांग्रेस के अध्यक्ष राजेश राम ने इसको लेकर पुलिस से बड़ी मांग करते हुए अल्टीमेटम दे दिया है। राजेश राम ने कहा है कि 'घटना में अलग-अलग तरह की बातें आ रही हैं। बुलडोजर चलाने के लिए आपके समय है, लेकिन नीट छात्रा के लिए आपके पास समय नहीं है। सरकार तब संज्ञान लेगी जब बात मीडिया और पब्लिक में आएगी। वैसे तो SIT के परिणाम जीरो रहते हैं, लेकिन हमारी मांग है कि आप इस SIT की रिपोर्ट 24 घंटे के अंदर दें।'

सम्राट ने कहा- पुलिस को पूरी छूट

जहानाबाद की बेटी की 'हत्या' पर सरकार चौतरफा धिरी हुई है। इसको लेकर उपमुख्यमंत्री और गृह विभाग के मंत्री सम्राट चौधरी ने ऐलान किया है कि केस की जांच में पुलिस को पूरी छूट दे दी गई है। इस कांड के पीछे जो भी लोग हैं, उन्हें बरखा नहीं जाएगा। लेकिन अब विपक्ष ने SIT पर भी सवाल उठा दिए हैं। जाहिर है कि ये मुश्किल बिहार की नीतीश सरकार के लिए बड़ी होती दिख रही है।



## Source: <https://news4nation.com/amp/bihar/patna/neet-student-death-case-reaches-nhrc-allegations-of-over-up-emerge-424679>

Patna NEET student death: NEET छात्रा की रहस्यमई मौत का मामला पहुँचा राष्ट्रीय मानवाधिकार आयोग, साज़िश दबाने के लगे आरोप आरोप

Patna NEET student death: बिहार की राजधानी पटना में NEET की तैयारी कर रही छात्रा की रहस्यमयी मौत अब सिर्फ एक आपराधिक मामला नहीं रह गई है, बल्कि यह न्याय, मानवाधिकार और सिस्टम की जवाबदेही की बड़ी परीक्षा बन चुकी है।...

Edited By : Hiresh Kumar | Jan 19 2026 10:48 AM

Patna NEET student death: बिहार की राजधानी पटना में NEET की तैयारी कर रही छात्रा की रहस्यमयी मौत अब सिर्फ एक आपराधिक मामला नहीं रह गई है, बल्कि यह न्याय, मानवाधिकार और सिस्टम की जवाबदेही की बड़ी परीक्षा बन चुकी है। यह चर्चित केस अब राष्ट्रीय मानवाधिकार आयोग और बिहार राज्य मानवाधिकार आयोग तक पहुँच गया है। मुजफ्फरपुर के मानवाधिकार मामलों के अधिवक्ता सुबोध कुमार झा ने इस मामले में दो अलग-अलग याचिकाएं दायर कर उच्चस्तरीय हस्तक्षेप की मांग की है।

इतना ही नहीं, अधिवक्ता झा ने पटना हाईकोर्ट और सुप्रीम कोर्ट के चीफ जस्टिस को भी पत्र लिखकर इंसाफ की गुहार लगाई है। उनका आरोप है कि इस पूरे मामले में शुरुआत से ही सच्चाई पर परदा डालने की कोशिश की गई। मानवाधिकार अधिवक्ता एस.के. झा का कहना है कि छात्रा के शरीर पर मिले चोटों के निशान, परिस्थितिजन्य साक्ष्य और बाद की मेडिकल रिपोर्ट यह संकेत देते हैं कि इस घटना को जानबूझकर आत्महत्या का रूप देने की साज़िश रखी गई। एस.के. झा ने साफ शब्दों में कहा कि, "किसी आरोपी को बचाने के लिए यदि जघन्य अपराध को दबाने का प्रयास किया गया है, तो यह खुद एक दंडनीय अपराध है।" उन्होंने सवाल उठाया कि जब पोस्टमार्टम रिपोर्ट सामने आई, तो जांच की दिशा अचानक क्यों बदल गई? क्या इससे पहले जानबूझकर गलत नीरेटिव गढ़ा जा रहा था?

अधिवक्ता का आरोप है कि पुलिस, डॉक्टर, वरीय अधिकारी और हॉस्टल संचालक हर स्तर पर ऐसे बयान दिए गए, जो वास्तविक तथ्यों से मेल नहीं खाते थे। यहीं वजह है कि अब मानवाधिकार आयोग से यह मांग की गई है कि मामले की जांच किसी अवकाश-प्राप्त न्यायाधीश की निगरानी में निष्पक्ष और उच्चस्तरीय तरीके से कराई जाए।

बता दें कि मृत छात्रा जहानाबाद जिले की रहने वाली थी और पटना के मुन्नाचक, कंकड़बाग स्थित शंभू गर्ल्स हॉस्टल में रहकर NEET की तैयारी कर रही थी। छात्रा की मौत के बाद शुरुआती जांच में पुलिस ने इसे आत्महत्या बताने की कोशिश की, लेकिन पोस्टमार्टम रिपोर्ट ने उस कहानी को बेनकाब कर दिया। अब सवाल यही है क्या यह महज लापरवाही थी या किसी ताक़तवर को बचाने की गहरी साज़िश? जवाब की तलाश अब मानवाधिकार आयोग के दरवाजे तक पहुँच चुकी है, और पूरे मामले पर देश की नज़र टिकी है।



## Source: <https://swatvasamachar.com/news/neet-girl-hostel-owner-location-hrc/>

NEET छात्रा और हॉस्टल संचालक का लोकेशन एक, मानवाधिकार आयोग की एंट्री

Last updated: January 19, 2026 12:46 pm

By Amit Dubey

पटना के शंभू गर्ल्स हॉस्टल में हुई नीट छात्रा की मौत आत्महत्या है या हत्या, इस गुत्थी को सुलझाने के लिए पुलिस उस अस्पताल गई जहां छात्रा को बेहोशी की हालत में लाया गया था। यहां डॉक्टरों और कर्मियों से पूछताछ के बाद दस्तावेजों को खंगाला गया। इसबीच यह भी खबर है कि जिस दिन छात्रा जहानाबाद से पटना आई, उसी दिन आरोपी हॉस्टल संचालक मनीष भी जहानाबाद से पटना आया था। छात्रा ट्रेन से जहानाबाद से पटना आई थी। जबकि मामले में गिरपतार शंभू गर्ल्स हॉस्टल के मालिक मनीष रंजन का भी मोबाइल लोकेशन उस दिन जहानाबाद से पटना की ओर आने का है। ऐसे पुलिस यह पता लगाने में जुटी है कि यह महज एक संयोग था या फिर किसी साजिश के तहत मनीष ने छात्रा के आने वाले दिन ही पटना आने का इरादा किया था। मानवाधिकार आयोग पहुंचा रेप-हत्या मामला

फिलहाल छात्रा के साथ जो कुछ हुआ वह पोस्टमोर्टम में स्पष्ट हो चुका है। थानाध्यक्ष, एएसपी, एसपी और एसएसपी कार्तिकेय कुमार और प्रभात अस्पताल के डॉक्टर सवालों के कटघरे में हैं। इसबीच अब इस मामले में मानवाधिकार आयोग की भी एंट्री हो गई है। इसको लेकर राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग—अलग याचिकाएं दायर की गई हैं। मानवाधिकार अधिवक्ता एस.के.झा ने कहा कि नीट छात्रा के शरीर पर चोटों के निशान और अन्य परिस्थितियां यह सवाल खड़े करती हैं कि शुरुआत में इस आपराधिक वारदात को पुलिस द्वारा दबाने का प्रयास क्यों किया गया। मुजफ्फरपुर निवासी मानवाधिकार मामलों के वकील सुबोध कुमार झा ने आयोग में याचिका दायर करने के अलावा हाईकोर्ट और सुप्रीम कोर्ट के मुख्य न्यायाधीश को भी एक पत्र लिखकर न्याय की मांग की है।

मृतक छात्रा के परिजनों ने लगाए नए आरोप

नीट छात्रा के परिजनों की मांग है कि मामले में अनुसंधान को दिशाहीन करने और भ्रम की स्थिति में लाने के आरोप में संबंधित अधिकारियों को भी अभियुक्त की श्रेणी में लाना चाहिए। हालांकि पटना पुलिस का दावा है कि बहुत जल्द मामले का खुलासा हो जाएगा जो पूरे मामले को ही उलट देगा। पुलिस का कहना है कि मामला अब उस निर्णायक तपतीश पर पहुंचता दिख रहा है, जहां एक प्रमाण पूरे केस की दिशा तय करेगा। मालूम हो कि पटना पुलिस शुरू में इसे सुसाइड करार दे रही थी। लेकिन पोस्टमोर्टम रिपोर्ट आने के बाद जब पटना पुलिस की किरकिरी होने लगी तब आनंदकानन में हॉस्टल मालिक मनीष राज उर्फ मनीष कुमार रंजन को पुलिस ने पकड़ कर जेल भेज दिया। साथ ही आईजी के नेतृत्व में एसआईटी का गठन किया गया। परिजनों का आक्रोश इस बात पर है कि क्या हॉस्टल संचालक नीलम अग्रवाल, श्रवण अग्रवाल और पुत्र अंशु अग्रवाल से पुलिस ने पूछताछ की? अगर पूछताछ की तो क्या जानकारी मिली? और अगर पूछताछ नहीं की तो फिर इनसे पूछताछ में आनाकानी क्यों? आक्रोशित लोगों का सवाल यह भी है कि घटना के अनुसंधान को गलत बयानबाजी से दिशाहीन करने वाली पटना पुलिस आखिर किसके दबाव में है?

तीन एंगल और तीन थ्योरी पर काम कर रही पुलिस

हालांकि घटना के संबंध में पुलिसिया जानकारी बताती है कि जांच अब तीन थ्योरी पर आगे बढ़ रही है। पहली थ्योरी यह है कि छात्रा जिस दिन जहानाबाद से पटना पहुंची, उस वक्त उसकी शारीरिक और मानसिक स्थिति क्या थी? क्या यात्रा के पहले या यात्रा के दौरान कोई असामान्य घटना हुई? दूसरी थ्योरी यह है कि पटना पहुंचने के बाद छात्रा पटना के किसी अन्य लोगों से किसी अन्य जगह पर मुलाकात की? क्या उन स्थानों से लौटने के बाद वह सामान्य अवस्था में हॉस्टल पहुंची थी? और तीसरी थ्योरी यह कि अगर छात्रा हॉस्टल लौटते समय वह पूरी तरह सामान्य थी, तो क्या अपराध या संदिग्ध घटना हॉस्टल परिसर के भीतर, किसी खास कमरे में हुई? इन सभी थ्योरी पर जांच करने के लिए पुलिस तकनीकी, फॉरेंसिक, सीडीआर, मोबाइल टावर लोकेशन, डिलीटेड डेटा और मूवमेंट पैटर्न की सूक्ष्मता से जांच कर रही है। इसके पीछे का लॉजिक यह है कि पुलिस के अनुसार तीन संभावित घटनास्थल हो सकते हैं। पहला छात्रा के पटना आने से पहले का स्थल, दूसरा पटना आने के बाद एक अन्य स्थान और तीसरा घटनास्थल गर्ल्स हॉस्टल। पुलिस के अनुसार जांच अंतिम पायदान पर है, बस एक प्रमाण का मिलना अब बाकी है।

Source: <https://www.tarunmitra.in/state/bihar/%C2%A0%E0%A4%A8%E0%A5%80%E0%A4%9F-%E0%A4%95%E0%A5%80-%E0%A4%A4%E0%A5%88%E0%A4%AF%E0%A4%BE%E0%A4%B0%E0%A5%80-%E0%A4%95%E0%A4%80-%E0%A4%9B%E0%A4%BE%E0%A4%A4%E0%A5%8D%E0%A4%80-%E0%A4%95%E0%A5%80-%E0%A4%AE%E0%A5%8C%E0%A4%A4-%E0%A4%AE%E0%A4%BE%E0%A4%AE%E0%A4%82-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%85%8B%E0%A4%97-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AF%E0%A4%BE%E0%A4%9A%E0%A4%BF%E0%A4%95%E0%A4%BE-%E0%A4%A6%E0%A4%BE%E0%A4%AF%E0%A4%80/article-122397>

नीट की तैयारी कर रही छात्रा की मौत मामले में मानवाधिकार आयोग में याचिका दायर

By Mahi Khan | Jan 19, 2026 01:12 PM IST

मुजफ्फरपुर। पटना में नीट की तैयारी कर रही छात्रा की मौत के मामले में राष्ट्रीय व राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दायर की गई है। यह याचिका मुजफ्फरपुर जिले के मानवाधिकार मामलों के जानकार मानवाधिकार अधिवक्ता एसके झा ने दर्ज कराई है।

पटना के मुग्राचक, कंकड़बाग स्थित शम्भू गल्ट्स हॉस्टल में नीट की तैयारी करने वाली छात्रा गायत्री कुमारी बिहार के जहानाबाद जिले की निवासी थी। जो पटना में रहकर नीट की तैयारी कर रही थी।

छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने घटना को आत्महत्या से जोड़ने का प्रयास किया लेकिन पोस्टमार्टम रिपोर्ट के बाद जो तथ्य समाने आए, उसने यह स्पष्ट कर दिया कि यह मामला काफी गंभीर आपराधिक क्रियों से जुड़ा हुआ है।

मामले के सबैच में मानवाधिकार अधिवक्ता एसके झा ने बातचीत में कहा कि शरीर पर चोटों के निशान और अन्य परिस्थितियां यह सवाल खड़े करती है कि शुरुआत में इस आपराधिक घटना को दबाने का प्रयास किया गया और इसे जानबूझकर आत्महत्या का रूप देने की कोशिश की गई।

इस प्रकार के जघन्य मामले में जांच में कहीं भी लापरवाही या सच्चाई को छुपाने का प्रयास जिस स्तर से भी हुआ है, वह एक दंडनीय अपराध है। सभ्य समाज में बेटियों की सुरक्षा सरकार की उच्च प्राथमिकता है।

अधिवक्ता झा ने मामले में मानवाधिकार आयोग के स्तर से अवकाश-प्राप्त न्यायाधीश की निरानी में मामले की निष्पक्ष व उच्चस्तरीय जांच की मांग की है। साथ-ही-साथ अधिवक्ता झा के द्वारा सुप्रीम कोर्ट व पटना हाई कोर्ट के चीफ जस्टिस को पत्र लिख कर न्याय की गुहार लगाई गई है।



## Source: <https://thefollowup.in/bihar/news/the-case-of-the-death-of-a-neet-student-reached-the-human-rights-commission-72421.html>

पटना : NEET छात्रा की मौत का मामला पहुंचा मानवाधिकार आयोग, अधिवक्ता ने SC के चीफ जस्टिस को लिखा पत्र

BY Niraj Kumar Modi | Jan 19, 2026

द फॉलोअप डेस्क

पटना में NEET की तैयारी कर रही छात्रा की संदिग्ध मौत का मामला अब मानवाधिकार आयोग तक पहुंच चुका है। मामले में अब राष्ट्रीय मानवाधिकार आयोग और बिहार राज्य मानवाधिकार आयोग में दो अलग-अलग याचिकाएं दायर की गई हैं। ये दोनों याचिकाएं मुजफ्फरपुर के मानवाधिकार मामलों के वरिष्ठ अधिवक्ता सुबोध कुमार झा द्वारा दाखिल की गई हैं। इसके साथ ही उन्होंने पटना हाईकोर्ट और सुप्रीम कोर्ट के चीफ जस्टिस को भी पत्र लिखकर न्याय की गुहार लगाई है।

मानवाधिकार अधिवक्ता सुबोध कुमार झा ने इस मामले में गंभीर सवाल उठाए हैं। उन्होंने कहा कि छात्रा के शरीर पर चोट के निशान और घटनास्थल के हालात को देखते हुए यह अंदेशा होता है कि किसी आरोपी को बचाने के लिए हत्या को आत्महत्या का रूप देने की कोशिश की गई है। उनका आरोप है कि जांच के दौरान सामने आए विरोधाभासी बयान इस बात की ओर इशारा करते हैं कि सच्चाई को दबाने का प्रयास किया गया। अधिवक्ता ने स्पष्ट किया कि यदि इस जघन्य घटना की जांच में किसी भी तरह की लापरवाही या सबूतों को छिपाने की कोशिश हुई है, तो वह खुद में एक दंडनीय अपराध है। उन्होंने कहा कि एक सभ्य समाज में बेटियों की सुरक्षा सरकार की सर्वोच्च प्राथमिकता होनी चाहिए। लेकिन इस मामले में पुलिस, डॉक्टरों, वरीय अधिकारियों और हॉस्टल संचालक तक के बयानों में असंगतियां देखने को मिली हैं। प्रारंभिक जांच में पुलिस ने छात्रा की मौत को आत्महत्या से जोड़ने का प्रयास किया, लेकिन जैसे ही पोस्टमार्टम रिपोर्ट सामने आई, जांच की दिशा बदलनी पड़ी।

अधिवक्ता द्वारा मानवाधिकार आयोग में दायर याचिका में मांग की गई है कि इस पूरे मामले की निष्पक्ष और उच्चस्तरीय जांच अवकाश-प्राप्त न्यायाधीश की निगरानी में कराई जाए। जब तक जांच किसी स्वतंत्र और निष्पक्ष प्राधिकरण की देखरेख में नहीं होगी, तब तक सच्चाई सामने आने की संभावना कम है। मालूम हो कि बीते दिनों पटना के कंकड़बाग इलाके के मुन्नाचक स्थित शम्भू गल्स्स हॉस्टल में रहकर NEET की तैयारी कर रही एक छात्रा का शव संदिग्ध हालत में मिला था। मृत छात्रा बिहार के जहानाबाद जिले की निवासी थी। मौत के बाद जब मामला सामने आया, तो प्रारम्भिक जांच में पुलिस ने इसे आत्महत्या का मामला बताया। हालांकि, पोस्टमार्टम रिपोर्ट में सामने आए तथ्यों ने इस दावे को कमजोर कर दिया। रिपोर्ट में चोटों के निशान और अन्य पहलुओं ने इसे साधारण आत्महत्या नहीं, बल्कि गंभीर आपराधिक कृत्य से जुड़ा बताया है।



**Source: <https://vocaltv.in/bihar/petition-filed-human-rights-patna-neet-studentphp/cid18134174.htm>**

पटना में नीट की तैयारी कर रही छात्रा की मौत के मामले में मानवाधिकार आयोग में याचिका दायर

By VocalTV Desk | Jan 19, 2026, 12:09 IST

मुजफ्फरपुर, 19 जनवरी (हि.स.)।

पटना में नीट की तैयारी कर रही छात्रा की मौत के मामले में राष्ट्रीय व राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दायर की गई है। यह याचिका मुजफ्फरपुर जिले के मानवाधिकार मामलों के जानकार मानवाधिकार अधिवक्ता एसके झा ने दर्ज कराई है।

पटना के मुन्नाचक, कंकड़बाग स्थित शम्भू गल्स्ट हॉस्टल में नीट की तैयारी करने वाली छात्रा गायत्री कुमारी बिहार के जहानाबाद जिले की निवासी थी। जो पटना में रहकर नीट की तैयारी कर रही थी। छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने घटना को आत्महत्या से जोड़ने का प्रयास किया लेकिन पोस्टमार्टम रिपोर्ट के बाद जो तथ्य सामने आए, उसने यह स्पष्ट कर दिया कि यह मामला काफी गंभीर अपराधिक कृत्यों से जुड़ा हुआ है।

मामले के सम्बन्ध में मानवाधिकार अधिवक्ता एसके झा ने बातचीत में कहा कि शरीर पर चोटों के निशान और अन्य परिस्थितियां यह सवाल खड़े करती है कि शुरुआत में इस आपराधिक घटना को दबाने का प्रयास किया गया और इसे जानबूझकर आत्महत्या का रूप देने की कोशिश की गई। इस प्रकार के जघन्य मामले में जांच में कहीं भी लापरवाही या सच्चाई को छुपाने का प्रयास जिस स्तर से भी हुआ है, वह एक दंडनीय अपराध है। सभ्य समाज में बेटियों की सुरक्षा सरकार की उच्च प्राथमिकता है।

अधिवक्ता झा ने मामले में मानवाधिकार आयोग के स्तर से अवकाश-प्राप्त न्यायाधीश की निगरानी में मामले की निष्पक्ष व उच्चस्तरीय जांच की मांग की है। साथ-ही-साथ अधिवक्ता झा के द्वारा सुप्रीम कोर्ट व पटना हाई कोर्ट के चीफ जस्टिस को पत्र लिख कर न्याय की गुहार लगाई गई है।

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हिन्दुस्थान समाचार / गोविंद चौधरी



**Source: <https://zeenews.india.com/hindi/india/bihar-jharkhand/patna/patna-neet-student-death-case-reaches-nhrc-demand-probe-by-retired-judge/3080029>**

पटना NEET छात्रा मौत मामला: NHRC के पास पहुंचा केस, रिटायर्ड जज से जांच कराने की मांग

Patna NEET student death: पटना में NEET की तैयारी कर रही छात्रा गायत्री कुमारी की संदिग्ध मौत का मामला राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है। मानवाधिकार अधिवक्ता एस.के. झा ने दोनों आयोगों में याचिका दायर कर निष्पक्ष और उच्चस्तरीय जांच की मांग की है।

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Patna NEET student death: पटना में NEET की तैयारी कर रही छात्रा की संदिग्ध मौत का मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है। मुजफ्फरपुर जिले के मानवाधिकार मामलों के जानकार अधिवक्ता एस.के. झा ने इस मामले को गंभीर मानते हुए दोनों आयोगों में अलग-अलग याचिकाएं दायर की हैं। याचिका में छात्रा की मौत की निष्पक्ष, स्वतंत्र और उच्चस्तरीय जांच की मांग की गई है। अधिवक्ता का कहना है कि यह मामला केवल एक छात्रा की मौत तक सीमित नहीं है, बल्कि इसमें गंभीर आपराधिक लापरवाही और सच्चाई को दबाने के प्रयास के संकेत मिलते हैं।

शंभू गल्स हॉस्टल में हुई थी घटना

बताया गया कि मृतक छात्रा गायत्री कुमारी बिहार के जहानाबाद जिले की रहने वाली थी। वह पटना के कंकडबाग स्थित मुन्नाचक इलाके के शंभू गल्स हॉस्टल में रहकर NEET की तैयारी कर रही थी। छात्रा की मौत के बाद प्रारंभिक जांच में पुलिस ने इस घटना को आत्महत्या से जोड़ने का प्रयास किया, लेकिन जब पोस्टमार्टम रिपोर्ट सामने आई तो मामले की दिशा ही बदल गई। रिपोर्ट में सामने आए तथ्यों ने यह स्पष्ट कर दिया कि मामला बेहद गंभीर और आपराधिक प्रकृति का है।

पोस्टमार्टम रिपोर्ट से उठे कई सवाल

मानवाधिकार अधिवक्ता एस.के. झा ने बताया कि पोस्टमार्टम रिपोर्ट में शरीर पर चोट के कई निशान पाए गए हैं, जो आत्महत्या की थोरी पर सवाल खड़े करते हैं। उन्होंने आरोप लगाया कि शुरुआती स्तर पर इस घटना को दबाने और जानबूझकर आत्महत्या का रूप देने की कोशिश की गई। ऐसे जघन्य मामलों में जांच के दौरान किसी भी स्तर पर लापरवाही या सच्चाई को छुपाने का प्रयास दंडनीय अपराध है और इसकी जिम्मेदारी तय होनी चाहिए।

उच्चस्तरीय जांच और न्याय की गुहार

अधिवक्ता एस.के. झा ने मानवाधिकार आयोग से मांग की है कि इस पूरे मामले की जांच रिटायर्ड न्यायाधीश की निगरानी में कराई जाए, ताकि सच्चाई सामने आ सके। इसके साथ ही उन्होंने सुप्रीम कोर्ट और पटना हाई कोर्ट के मुख्य न्यायाधीश को भी पत्र लिखकर न्याय की गुहार लगाई है। इस मामले ने एक बार फिर छात्राओं की सुरक्षा और संवेदनशील मामलों में प्रशासन की भूमिका पर गंभीर सवाल खड़े कर दिए हैं।

रिपोर्ट: मणितोष कुमार



**Source: <https://zeenews.india.com/hindi/india/madhya-pradesh-chhattisgarh/ujjain/action-against-838-buses-in-ujjain-12-sleeper-buses-seized-insurance-fitness-and-permits-will-be-locked/3079598>**

उज्जैन में 838 बसों बड़ी कार्रवाई, 12 स्लीपर बसें जब्त, नियम नहीं मानने पर बीमा-फिटनेस-परमिट होंगे लॉक

**Ujjain RTO News:** उज्जैन में यात्रियों की सुरक्षा को देखते हुए परिवहन विभाग की तरफ से बड़ी कार्रवाई की जा रही है. जहां 838 पंजीकृत बसों को नोटिस भेजा गया है. इनमें से 250 बसों की जांच पूरी की जा चुकी है. वहीं 12 स्लीपर बसों को जब्त भी कर लिया गया है. आइए इसके पीछे की वजह से बारे में जानते हैं.

Written By Manish kushawah | Last Updated: Jan 19, 2026, 04:51 PM IST

Ujjain RTO News

**Ujjain Sleeper Bus News:** देशभर में स्लीपर बसों की सुरक्षा को लेकर केंद्र सरकार, सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग के निर्देशों के बाद उज्जैन परिवहन विभाग ने सख्ती शुरू कर दी है. वहीं RTO कार्यालय में बड़ी संख्या में स्लीपर बसें खड़ी दिखाई दी हैं. मानो ऐसा लग रहा था कि पूरा परिसर बस अड्डा सा बन गया हो.

उज्जैन आरटीओ से मिली जानकारी के मुताबिक, जिले में कुल 838 स्लीपर बसें रजिस्टर्ड हैं. इन सभी बसों के मालिकों को नोटिस जारी कर वाहनों को दोबारा जांच के लिए बुलाया गया है. वहीं निर्देशों के तहत स्लीपर बसों के सुरक्षा मानकों की दोबारा जांच की जा रही है.

250 बसों की जांच पूरी

आरटीओ संतोष मालवीय ने ZEE NEWS को बताया कि अब तक 250 स्लीपर बसों की जांच पूरी की जा चुकी है. इनमें से कई बसें या तो तय मापदंडों पर खरी नहीं उतरीं या फिर जांच के लिए कार्यालय नहीं पहुंचीं. ऐसे वाहन मालिकों के खिलाफ सख्त कदम उठाए जा रहे हैं.

12 बसों को किया जब्त

आप को बता दें जांच के दौरान करीब 150 बसों में ड्राइवर के केबिन और बर्थ के बीच लगे अवैध पार्टिंशन हटवाए गए हैं. वहीं 12 बसों को जब्त किया गया है. इन बसों से लगभग 2 लाख रुपये से अधिक का जुर्माना मौके पर वसूला गया है. आरटीओ संतोष मालवीय ने स्पष्ट किया है कि जो बसें जांच के लिए नहीं आएंगी या तय सुरक्षा मानकों का पालन नहीं करेंगी, उनके खिलाफ कठोर प्रशासनिक कार्रवाई की जाएगी.

सुरक्षा से समझौता नहीं

आरटीओ संतोष मालवीय ने यह भी साफ कर दिया है कि नियमों का उल्लंघन करने वाली बसों के बीमा, फिटनेस और परमिट से जुड़े सभी कार्य कंप्यूटर सिस्टम से लॉक कर दिए जाएंगे, जिससे वे न केवल उज्जैन बल्कि पूरे देश में कहीं भी संचालन नहीं कर सकेंगी. परिवहन विभाग का कहना है कि यात्रियों की सुरक्षा से किसी भी स्तर पर समझौता नहीं किया जाएगा और यह अभियान आगे भी लगातार जारी रहेगा.

रिपोर्ट: अनिमेष सिंह, उज्जैन